in all humility, that the revenue collection i touched a record level during my tenure... expected his resignation at the end of his (Interruptions).

SHRI PRAMOD MAHAJAN (Maharashtra); He should be promoted for this.

SHRI RAMESHWAR THAKUR had also pointed out in my said reply and would like to reiterate it categorically here, before the hon. Members, that none of the files relating exclusively to Hambad Mehta and his group or seeking any action from me were held up at any time and all of them were cleared without any delay.

Hon. Members, in summing up, would like to say that the sole ground discernible from the Committee's Report for their expressing 'unhappiness' happens to be the delay of 27 days in transmitting to the Finance Minister the 'routine report of Income Tax raids for information only'. Besides categorically stating, as I have already done, that actually there was no delay at my level and there could be no motive on my part and none has been mentioned by the Committee either, for any delay, I would like to specially emphasize before the august House that in any event the alleged delay did not result in any investigation being hampered or action being held up at any level. Thus, absolutely that said clear actually a routine monthly file was submitted for information. report only and. in fact, no further action was taken on this file even after the same was seen by the Finance Minister and returned with his remarks to the Finance Secretary who, in turn, marked it to the Chairman, CBDT, and the marked it to the Member (Investigation) and, thereafter, there was no movement or further action on this file.

In order to allay any further doubts, I am placing the relevant part of my reply dated 20-7-93 to the Chairman, JPC, on No. LT 5257 941

2126 RSS/94-27.

SHRI SOMAPPA R. BOMMAI: We speech.

THE DEPUTY CHAIRMAN Shri Ashok Mitra. . . (Interruptions)

SHRI MENTAY PADMANABHAM: He may submit it to the Prime Minister for his comments.

SHORT DURATION DISCUSSION ON JPC REPORT ON IRREGULARITIES IN SECURITIES AND BANKING TRANSACTIONS

THE DEPUTY CHAIRMAN: Thirty minutes is the total time to your party for today's discussion. I hope you will remember that.

SHRI ASHOK MITRA (West Bengal): Madam, I rise to discuss the report of the Joint Parliamentary Committee-in this Short Duration Discussion, I wish for the sake of courtesy there were a straight answer from the Government-Mr. Shukla hat left but Mrs. Alva is present-whether r Committee which has been referred to it. today's newspapers, has, in fact, been formed. I wish there were a straight answer from the Government. That will be of help at least in my formulation. I would request a short answer from Mrs. Alva-'yes' or 'no'. If that is not possible, I have to proceed on the assumption that.... (Inerrupions) ...

THE DEPUTY CHAIRMAN Yes, proceed.

SHRI ASHOK MITRA:such Committee has been formed . . . (Interruptions).....

SHRI MENTAY PADMANABHAM the Table of the House with the permission (Andhra Pradesh): Why is the Governof the Chair. Placed in Library. See ment withholding information from Parliament 7

THE DEPUTY CHAIRMAN: Please let him speak.

SHRI MENTAY PADMANABHAM: It appeared in the press. Why is the Government shying away from it?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Mr. Padmanabham, he can take care of himself even without your help.... (Interruptions)....

SHRI ASHOK MITRA: Well, I have got the hint. Thank you very much.

Madam, we adjourned the House on the 23rd evening and agreed that we would reassemble this morning for a two day discussion on the Committee's report which has been a unanimous one. It is a unanimous report. Members representing all shades of opinion in the country had agreed on the report and we are supposed to discuss it here this morning. But during this interrugnum of four days, we witnessed an extraordinary spectacle and I would say a sickening spectacle. A national campaign, I should say, a global campaign, was launched to save an endangered species. I don't have to go into the details All kinds of people have got into the act. Newspaper-men, habitually under orders to write what their owners want them to write, self-seeking gadflies and even foreign diplomats who have assumed perhaps that they have already recaptured the real estate known as India, they have all got into the act. They want to intimidate this House, this Parliament on decisions ought to be taken on the findings of the report of the Joint Parliamentary Committee. They also want perhaps to intimidate the Government. This is an affront to the Government and this is an affront to the nation. I wish all Members irrespective of their political affiliations, would express their sense of distaste about the kind of things that have been happening.

Madam, I take pride in being a Communist but at the same time, I also take equal pride in the fact that I come from pre-Independence a staunch Congress family which believed in certain ideals and beliefs. I would appeal particularly to the Members of the ruling party, let us retrace our history, the history of freedom struggle, the kind of beliefs we cherished, what we promised unto ourselves and what kind of India we wanted to build and it is apropos our remembrance of those faiths and beliefs that I would appeal to each Member to judge the report of the Joint Parliamentary Committee for, as all of us know, there is oflate a great sense of what I would say lack of faith in people in high places.

You talk to a shopkeeper, a rickshawwallah, a bus driver or an ordinary clerk. They proceed on the assumption that the system is rutten, rotten to the core, a consequence of developments of past decades. Everybody is suspect, everybody who is holding a high position is suspect, and, unfortunately, for all of us, the Scam provided a reason for these ordinary men and women to have confirmation of the suspicion that they have nourished. And, Madam, they have been waiting for a moral catharsis and have been waiting for this Report, thinking that it will provide them the basis for this catharsis, so that we can cleanse ourselves, we can cleanse our system which has been vitiated, and we could go back to the morals and ideals which guided and influences the great Congress movement in the pre-Independence led by Mahatma Gandhi,

It is in this spirit that I would like to offer some comments on the contents of the Report, on the findings of the Report, and I would say that even if on certain issues I say things which are not palatable to certain sections of this House, I will beg some sort of tolerance from them because it is our common vision and it should be our common endeavour to save this nation. It is a big country. Sitting here in Delhi, you do not know

what the mental processes the citizens of this country are going through, thousands of miles away from Delhi, a five hundred miles away, in the remote countryside. They reach their own judgment and they will not at all be impressed by what a non-resident Indian talks to a Pressperson in Delhi. A non-resident Indian is not a citizen of India and does not have a vote; a faceless spokesman of an international financial institution, sitting in Washington, does not have a vote and he cannot decide fate of India. The fate of India will decided by ordinary men and women and so, when we discuss this Report, we must keep in mind their reactions, their potential reactions, their emotions and their feelings.

Now, Madam, this was a unanimous Report, and a unanimous Report has its advantages and it has also certain disadvantages. It has an advantage because each of us gave a little bit and that is the process of give-and-take and I do not stick on to my points of view and those who hold a point of view different from mine also do not hold on or stick to their point of view. So, when we try to reach a common point for the sake of the nation so that we can further cause of the nation, so that we can teestablish the moral order in India. the same time, the disadvantage with unanimous Report is that we strike, but we do not draw blood, because that is a part of the mutual arrangement amongst ourselves, and we say, "No. We at this point.", and approve a compromise. It is a working arrangement, a set working conclusion, which the has arrived at and since all the parties are represented and since the representatives of the different parties, I assume, did reflect the points of view of their respective parties-otherwise, their names would not have been placed on the Committee-what the Committee has said represents the general consensus of views amongst all sections of the House. This is my hypothesis.

And I would proceed on the basis of that hypothesis.

What are the major points made by the Committee? I would say that, first, has pin-pointed the duration of the scam. When did the scam take place? When was this Rs. 8,000 or Rs. 10,000 crores public money stolen? When was it stolen? And when was this money of thousands of crores—it is the ordinary public who invested it in good faith in the share market-lost? When did they lose all this money? Most of the stealing of public funds took place between December, 1991 January, 1992 and end-April, 1992. And most of the loss the crash came in the month of May. It is the six-month period between December, 1991 and May, 1992, which is the crucial period for the scam. Whether you like it or not. accountability where the know for the scam. And it is a major amountcrores, some say 4.060 some say Rs. Rs. 6.000 crores, some say Rs. 8,000 crores, and some say that the total sum involved goes even beyond Rs. 15,000 crores. Now this money has been stolen from the national kitty. And stolen, I am sorry to say, while nominally there was a Government, the Government consisting of the Ministry of Pinance, the Department of Public Enterprises, and sundry other Departments. There has been some attempt again in the newspapers to build a theory that the scam was a continuum of what started several years ago. No. Madam. Whatever stealing and thieving took place, it took place between December, and May, 1992. And whatever money the public lost, they lost in this period. Where shall the culpability lie ? The culpability, the major part of it. I am afraid has to lie in the Ministry of Finance. This what the Report says. And this is what we have to concur with. And there has been a wrench in the heart of some of us. But one has to congratulate the Committee that it has very firmly rejected the notion of the metaphysical distinction

between the Minister and his Ministry, India and the Chairman of the Life Insuliamentary system, the accountability finally has to rest with the Minister. listened to my hon, friend, Mr. Rameshwar Thakur, It was amusing in the sense that he took credit for the record revenue receipts. but he also said that the officers did not put up a particular file to him. Even the revenue receipts were the achievement of the officers. So, if you take credit for the record revenue receipts, you have to take the blame that a particular file was held back for so long in your Ministry. There is no escape from the culpability. This is equally true of the Finance Minister. Now there is no use taking the high and mighty attitude that I as a Minister am not expected to concern myself with, triffing, little, things happening in the hooks and corners of my Ministry, No. Sir. Once you took the oath of office in a system of parliamentary democracy, even if an ink-pot spills over on a ledger in one of the nationalised banks, you will be held responsible. You may like it or you may not like it (Interruptions)

SHRI N. K. P. SALVE THE MINIS-TER OF POWER: What happens if the ink is red? (Interruptions).

SHRI ASHOK MITRA : You may like it or you may not like it, but this is what parliamentary democracy is.

You were the Minister responsible for each little thing. If the Minister is responsible, who will be responsible? A chaprasi in the Ministry? A chaprasi will not come before Parliament to what happened. No. Sir. Somebody has to be the sacrificial goat, and the system of Parliamentary democracy says that it has to be the Minister. It was on basis that 36 years ago. Pandit Jawaharlal Nehru asked for the resignation of the Finance Minister, the Finance Secretary, the Governor of the Reserve

within the parliamentary system. In a par- rance Corporation. Let us recount what happened 36 years ago, may be, over a couple of crores involving some shenanigan, a Calcutta broker and the Life Insurance Corporation's shares. But, JawaharLal Nehru said, no. He had the standards and he said no, doesno't matter. We should also similarly remember and honuour the memory of Mr. Peroza Gandhi who fretted out on the irregularities that took place. If you want to survive as a democracy, if you want to recapture the respect of your people, you shall be prepared and you have to be prepared for the ultimate sacrifice. And here, how many crores are involved? Tens and thousands of crores are involved and you say there is no ministerial accountability. d am sorry in one sense that people who are involved-some of them at leastcould be very near and dear to some of us. At the same time, I am proud that the Parliamentary Committee has asserted what is obvious. Now, if you try to pass on the buck to your subordinates. matter becomes habit-forming.

> I read the statement of the former Governor of the Reserve Bank and two of the former Deputy Governors. I myself am pure and whatever irregularities took place, they were on account of my subordinate 'A' subordinate 'B' or subordinate 'C'. I can only pity these gentlemen. But then, some say, perhaps, you are taking a cue from the Finance Minister. This is an unsavoury area of discussion and let me stop here, and pass on to something else.

You know there is also the question of relationship between the **Finance** Ministry and the Reserve Bank of India. Here again, I was astounded at the stand taken by the Finance Secretary. Reserve Bank is an independent statutory body; we have nothing to do with what Bank of happens in the Reserve Bank of India."

Whom is he fooling? He is not even crucial issue. What was the atmosphere? fooling himself. I have had some dealings with the banking system in the pasta quarter of the century ago. Usually, a senior civil servant on retirement Government is appointed as Governor of the Reserve Bank. The relationship changes overnight. One of his subordinates becomes the Secretary the Department of Economic Affairs. The former subordinate officer becomes the superior officer and the Governor υf the Reserve Bank has to come and pay court in the North Block. What I suggest is this.

Kindly check the log-blook of the Indian Airlines and see on how many occasions between December, 1991 and May, 1992, the Governor and his retiaue visited Delhi for consultations when the scam was on and the scandal about to burst. Therefore, neither the Finance Minister nor the Finance Secretary nor the Governor of the Reserve Bank of India can say that they functioned independently of one another and hence they should not be blamed the blemishes attached to others.

Then again. I would say that in one sense, the Finance Minister was right. He said that he was merely a cog in the wheel. Yes, He was a cog in the international wheel. iп the wheel which was set in motion by the International Monetary Fund and the Bank. He had to do certain things which be was ordered to do, which he was instructed to do, by the gentlemen Washington, What was that ? Liberalise your system. The entire scam was the consequence of this. You can nit-nick and say that this is where the Finance Minister went wrong, this is where the Finance Secretary went wrong, this where the Governor of the Reserve Bank of India went wrong. But basically, it was the total atmosphere which was the

It was one of Permissiveness, Jawaharlal Nehru and his ideas were all moth-eaten. We must go forward and globalise our economy. We must liberalise our system. We must allow the private sector take over the public sector. We must allow the foreigners to take over the banking system. The message went out, the message of permissiveness.

The instruction was 'liberalise system'. You also find that support came from the miserable Committee on reforms in the banking system. Liberalise. Liberalise. Forget about old rules and regulations framed the Reserve Bank of India or Department of Economic Affairs or the Devartment of Banking. These were pre-liberalisation rules. They are not to be followed. Therefore, what was to be The crooks wert. welcome to take over the entire banking system, the nationalised banking system. The crooks came and took over. You know happened there.

Account payee cheques issued in favour of X were deposited in the name of Y. Bankers' receipts were forged and against those forged receipts, money was vanced. There are strict regulations about the lock-in period for certain types Government securities. These were flouted. It was said: 'All systems go: forget the rules. We are in the period of liberalisation and we must go by the advise of the foreign banks'. What the foreign banks advise us 7 They advised us on the minutiae of criminality; how one can indulge in criminal action. I have said it earlier in this hours and I repeat it now. The only technology of expertise which the foreign banks taught our bankers was the expertise of nality; how you can forge bankers' receipts, how you can flout the prohibition about the lock-in period, etc.

Here, we are pinpointing accountability and how we can improve the system. We want to save the system. But if you not want to save the system, if you say forget about the system; we live only for today and we do not care whether India survives or not, that is a different matter.

But if you want to save the system, you have to pinpoint the accountability, and once you pinpoint the accountability, certain conclusions have to flow.

Apart from that, there are these issues, There is the issue: how did this great misadventure take place, how did the slippage in our moral system take place ? It took place because we forgot, we chose to forget the ideals on the basis which the Indian Republic was established and this happened because of a group of adventurists who had a backing of some foreign financial institutions. And that has ultimately landed us into this mess. But where do you go from here? We have to reform the system if we want to save the nation, and I still proceed on the assumption that the Government would still want to salvage the honour and dignity of the nation. About forty years back we were a poor nation, but we could hold our heads high because we followed some moral principles time. Now, 40 years later, we are poor nation and nobody cares about us because we have lost our model Forty years back, I remember, I was a young economist, here around New Delhi we had young geniuses, young planners, young dreamers and young artists. $\mathbf{W}_{\mathbf{e}}$ fun of some of used to make the neighbouring countries where were smugglers and military chiefs were running runs, where every civil servant and judge had a price, and we used to take bride that we were in Jawaharlal Nehru's India where things were different.

We had a moral fibre. That fibre have allowed to decay and now point is, can we reconstruct it? The Joint Parliamentary Committee has made some suggestions about what has to be done. The first task is, those who deserve to be punished have to be punished. Here I can 'see one limitation of the Joint Parliamentary Committee. I also the bankers. I have dealt with these bankers. They have indulged in criminality, but basically they are like cows. Unless they had received the signals from New Delhi, they could not have dared to do what they have done. So, the signals went down from some Blocks or Bhawans of New Delhi. This is a very sad story, a very unpalatable story. But it calls for some introspection on the part of those who belong to the Government. A banker, maybe, chairman of a nationalised bank, or head of a public undertaking, maybe, bitten of a bug of higher profitability; he is asked to speculate in the stock market, give a cut to one Mr. Mehta or one Mr. Dalal and have commission, personal commission, for himself. But he could have gone for this kind of a thing only if he had the blessings of or at least indirect encouragement from quarters the nation's capital. I do not want to go into greater deails. It is for you to decide. (Interruptions). It could not have happened but it could also have happened. (Interruptions).

1.00' PM

SHRI SURINDER KUMAR SINGLA (PUNJAB): Point of order(Interruptions)....

SHRI ASHOK MITRA: This is still a free country.... (Interruptions)

SHRI SURINDER KUMAR SINGLA: There is no mention in the JPC as such, you might be having an observation of your own.

speaking on his own behalf. Please take your seat.

SHRI ASHOK MITRA: I have not taken any name. I am just trying to paint a general picture. What is the point of targeting me? This is what the ordinary citizen is discussing in the shops and markets. You have to go down to that level to listen to what they say. I hang my head in shame because s of the names that are involved are names which are specifically known. And is not a thing which affects an individual member of an indivdual political party, because the canker that is going to spread will affect the entire Indian polity, and if the polity is not there, where will all of us be? So the first thing which the Committee has said is that the gailty must be punished. The litmus test will be whether some of these gentlemen who have retired from the banks, who have retired from service, would be liable to criminal prosecution. Will the Government dare to punish them, send them. to prison for long sentences for the stealing and theivery they have done? Government will be judged, not by the Opposition but by the people. What do they do with them?

Secondly, what do you do with the foreign banks? Now it is a matter of shame that till now the Government has not taken even one little step against any of these foreign banks. They have beenities. You might haved as sovereign have known the story of how one these banks flouted our Indian civil laws. They had advanced money for the purchase of cars. They had their private goons, and if the instalments were not paid, these goons would go and lift the cars by force. That is not the law. But they have contempt for Indian law because they say they already own India because we owe them so much money: we are in a debt trap and there-

THE DEPUTY CHAIRMAN: He is fore cannot afford. And the good former Governor of the Reserve Bank, fearnig Governor of the Reserve Bank. writes on the file that as far as foreign banks are concerned, we must proceed with caution. Why should proceed with caution when we know that they are criminals? Because they are foreigners. So, let's ask ourselves this question.

> The same goes for the public undertakings. You say you have money. I come from the eastern sector where, for want of working funds, thousands of workers have been laid Fertilizer plants, steel plants, engineering sophisticated firms of plants, descriptions, have the latent capacity. They can produce thousands of crores of goods for the country, for which there is demand within the country. But we must close them because there are orders from outside that we should import. This is something on which I wish this Parlament will forget their little differences and give no passage to criminals who may hold foreign passports. are criminals, and criminals who cheated our country ought to be punished, whatever the consequences.

> You punish the civil servants, งงน punish the bankers, you punish even some of the foreign bankers, but, then, it reaches nearer home. This is where you need courage, and the Opposition has no responsibility. The Opposition is not running the Government. The ruling party is running the Government. moral courage has to belong to the ruling party.

> There is nothing to be particularly ashamed of if one has to resign. The first Finance Minister of India had to resign because he had committed a mere technical offence. The second Pinance Minister resigned on an issue of principle. thought that the Finance Ministry should

have a larger say than the Planning Commission in matters concerning the economic policy. The third Finance Minister resigned because he had his dream of samyukta Maharashtra. The Fourth Finance Minister was asked by Pt. Jawaharial Nehru to quit because there was some hanky-panky over a couple of crores of rupees. This is not a couple of crores of rupees, but 5,000 times, 10,000 times as much. I leave out what the general public has lost on account of the stock market crash.

If you want to save the parliamentary system somebody has to be answerable for all this. I have heard two alternative arguments on why such a thing cannot be allowed, the Finance Minister cannot be allowed to go. The number-one argument is: how can we let a man of integrity go? I am astounded. I just look at the faces sitting on the Treasury Benches.

SHRI S. S. AHLUWALIA (BIHAR): All smiling faces.

SHRI ASHOK MITRA: Does it mean that the ruling party is so bereft of men of integrity that it has to latch on to a single individual? Do you think that the country of 800 million to 900 million people, is bereft of men of integrity?(Interruptions)

What is the second argument? It is that the economic reforms will receive a major set-back. Why this argument cheers me up is, lovely, if the departure of an individual means the collapse of the economic reforms, nothing like it because..... (Interruptions)

Kindly give me a couple of minutes, Sir. This is democracy. I will listen to you. You kindly listen to me.

I say that these economic reforms are a bit like an emperor without clothes. Now we have had two-and-a-half years of economic reforms, but the capital formation in both the public sector and

the private sector has gone down, down and down. The capital formation is down. You have cut the Plan. The industrial growth was negative in 1992-93. This year it is hovering, hobbling around one or two per cent. You don't have to take my testimony. You have to talk to industrialists and know what they think the prospects are before them.

The Finance Minister keeps on harping about the high rate of growth achieved in agriculture. Maybe he has a special line of communication with God Almighty. He says, Sir, "I have initiated the economic reforms. Therefore, you must give us good rains." And the Almighty gives good rains as a consquence of which there is a boost in agriculture and there is a certain amount of increase in national income.

SHRI SATYA PRAKASH MALVIYA (Uttar Pradesh): Do you believe in God?

SHRI ASHOK MITRA: I do not have to believe. I say the Finance Minister does.

Now, about the foreign investments coming. I put a question in this House to the Finance Minister. Forget about approvals. What has been the actual inflow of direct foreign investments since June 1991? He does not answer me directly. He says, "From 1991 till now—does not say since June 1981—it is 746 million dollars." Now, what does it come to annually? It comes roughly to around \$225 to \$250 million as against the earlier claim of \$5 to \$7 billion annually. Is it worth it?

Somebody mentioned about exports. He said our exports are showing up. Exports did not show up last year. This year they are showing a mild boost. But we have devalued our currency to the extent of \$\fo\$5 per cent over the last two-and-z-half

years, from Rs. 17 to a dollar, we have brought it down to Rs. 31 to a dollar-by, another two minutes 7 85 per cent. Against that, what have we gained in our exports? Let us not go by slogans Let us see what are the concrete achievements. It has been little. They always say, may be the multinationals will come and we will be rid of our problems. You see these portfolio investment purchases that are going on. Again every four or five years we have the Reserve Bank of India issuing a very detailed report about the operation foreign-based companies on the shores. You can take each of the five year or 20-year period since 1953. the entire stretch the total outflow foreign exchange on account of these multinational corporations through royalty payments, through dividend payments through purchase of raw materials from our country has exceeded the from exports that have become possible through them. What does it mean? It means that as long as these multinational corporations are allowed to proliferate, our foreign exchange position will improve. It will decline further, if have to proceed on the experience, which the history of their performance in country indicates. Therefore, let us forget about it. If we add all that has happened, to our foreign exchange balances, which was \$2 billion, it is now \$9 billion. We are saying the same think. We have added to the total external debt over the past two-and-a-half years by \$7 billion. are irretrievably in a debt trap situation. Our total external debt is approaching \$100 billion and there is simply no way through which we can get out if present policies are pursued. So. I will not shed one tear if as a consequence of and mebody's departure you feel so morally dejected that you think that the entire ecchomic pelicies that you are pursuing will come to saught. That would be the deliverance for the nation.

THE DEPUTY CHAIRMAN · Mitra, I think you will have to ...

2126 RSS/94-28.

SHRI ASHOK MITRA: Can I take

THE DEPUTY CHAIRMAN: Yes.

SHRI ASHOK MITRA: The ultimate issue is not economics; the ultimate Issue is morality.

Are you prepared to return to the model of morality which will make us command the respect of the world? If we differ on that issue, then, we have nothing to say to one another.

But finally I would have something to say to the Finance Minister, who very old friend of mine, with whom I have a very affectionate relationship passing over nearly the last 3-1/2 decades. He has a reputation to protect and his reputation is not involved with his just being in the Government. He has an independent career of his own. He has a stature of his own. All I want to say is he has to allow himself to be judged by the posterity. It was all right for once when he was the Secretary-General of South-South.

Commission and signed a report which castigated the International Monetary Fund for its devious ways. Within two years he has forced the country to submit to these devious means. Posterity might forget that. But for the second time, a person who claims that he has resigned and is later found to be sticking to his office like a leech may have to answer a lot more to the posterity. This is my appeal and reminder to my friend, the Finance Minister. Thank you, Madam.

THE DEPUTY CHAIRMAN: Mr. Vishvjit P. Singh, we have 15 minutes to go for lunch.

SHRI VISHVJIT P. SINGH rashtra): I would be grateful if we have Mr. a little late lunch hour and you allow me to finish my speech... (Interruptions).

THE DEPUTY CHAIRMAN : I have not asked everybody else to give opinion. I am asking the Member is going to speak. Mr. Singh, how much ishortly." So, my submission is, time would you take 7

SHRI VISHVJIT P. SINGH: Madam, I will take half-an-bour.

THE DEPUTY CHAIRMAN: Would you like to speak now or after lunch hour? ... (Interruptions).. It is entirely up to the Member.

SHRI VISHVJIT P. SINGH : I will speak after lunch hour.

THE DEPUTY CHAIRMAN: Okay. Then we adjourn the House for lunch for one hour. The next speaker, at that time, would be Mr. Vishvjit P. Singh.

> The House then adjourned for lunch at eighteen minutes past one of the clock,

THE HOUSE REASSEMBLED AFTER LUNCH AT TWENTY MINUTES PAST TWO OF THE CLOCK. THE VICE-SUSHMA CHAIRMAN (SHRIMATI SWARAJ) IN THE CHAIR.

THE VICE-CHAIRMAN (5HRIMATI SUSHMA SWARAJ) : Shri Vishvjit P. Singh.

श्री सत्व प्रकाश मालबीय : उपसभाध्यक्ष जी, नियम के बारे में मेरा एक व्यवस्था का प्रश्न है।

The item which is listed today in the names of Dr. Ashok Mitra and others is short Duration Discussion. It is allowed under Rule 167. Madam, I would like to quote Rule 178. Kindly go Rule 178 under the heading "Short Duration Discussion"-

"There shall be no formal motion before the Council nor voting. member who has given notice may make a short statement and the Minister shall reply shortly."

Dr. Ashok Mi'ra has given notice. He their has made a statement. It is mentioned in who the rule: "And the Minister shall reply Mr. Vishvjit P. Singh is allowed to make his points, you kindly direct the Minister to give his reply shortly and thereby follow the procedure.

> उपसभाध्यक (भोमती सुषमा स्वराज) : मालवीय जी, यहीं पर रामाप्त गत करिये । रूट द्यांगे भी कहता है:

"Any member who has previously intimated to the Chairman may be permitted to take part in the discussion."

र्देखि*ए,* **ग्राप तो**ंयर पर रहे हैं, मैं ग्रापको बता दुंकि जब हम लोग कोई चर्चा करते हैं तो उस में लिया होता है---

The motion will be moved and the Minister will reply, but if any Member desires to speak then he will be permitted to speak.

होता क्या है कि पहले सभी फेन्बर डिसक्शन में पार्टीसिपेट करते हैं उसके बाद मिनिस्टर रिप्लाई करते हैं।

श्री सत्य प्रकाश मालवीय: शुरू में यह दिया हुन्ना है और इसका मतलब यह ह कि जितने मेम्बरों ने नोटिस दिया है उसमें एक मेम्बर बंक्त चुके. तो उसके बाद मिनिस्टर को जवाब देना चाहिए और उसी घार्डर में यह है भी।

उपसभाष्यक (श्रोमती सुबमा स्वराज): मालवीय जी, यहां मार्ट ड्युरेशन डिसक्शन इस सदन में पहली बार नहीं हो रहा है । करीब-करीब हर 🗠 सत्र में गार्ट ड्युरेशन डिसक्शन करते हैं । इसी / पर मैं रूलिंग दे रही हूं कि यहां-कोई पहली बार्र शार्ट इयरेमन डिसनशन नहीं हो रहा है। हर सत्र में किसी न किसी विषय पर अल्पकालिक चर्चा करते हैं। हर बार मुबर जो होता है वह मोशन मुव करता है और करने के बाद बाकी तमाम सदस्य जो बोलना चाहते हैं वे अपनी बातें कहते हैं और अंत में मिनिस्टर रिप्लाई करते ŧί

श्रो सत्य प्रकान भालवीन : यह रूलिंग में तो नहीं है कि मिनिस्टर साहब लास्ट में स्टेटनैट देगे।

उपसमाध्यक्ष (श्रीमती सुवमा स्वराज): इसके माने हैं कि अगर कोई एक सम्बर बोलने वाला है तो जो मूलर हैं वह बोलेगा और उसके बाद मितिस्टर रिप्लाई करेंगे। लेकिन प्रगर और मेम्बर बोलने वाले हैं तो वे तमाम लोग पार्टीसिपेट करेंगे उसके बाद मिनिस्टर रिप्लाई करेंगे। यह परस्परा भी इस सदन की है और इलिंग के माने भी यही हैं। मेरी भी यही इतिंग हैं।

स्रो शंकर दयाल सिंह (बिहार): उपसभाध्यक्ष जी, मैं आपको इस पर रूलिंग चाहता हूं कि इतने गम्भीर मसले पर सदन में चर्चा चल रही है और एक भी केबिनेट स्तर का मंत्री सदन में न रहे यह बात समझ में नहीं आती। मैं आपको कहना चाहता हूं कि जब तक केबिनेट स्तर का मंत्री न आये तब तक प्रतिभूति घोटाले पर चर्चा नहीं होनी चाहिए। इसका मतलब यह है कि यह सरकार इसको मखील समझतो है, गम्भीरता से नहीं लेती है और लगता है सरकार की संशा भी ठीक नहीं है। यह सरकार की सदन के प्रति उपेक्षा की नीति है। मैं इसका विरोध करता हूं। इसके लिए आप से अनरीध करता है कि आपकी इस पर रूलिंग होनी चाहिए।

SHRI V. NARAYANASAMY (Pondicherry): Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): One minute. Let me dispose of that point of order. . . (Interruption)..

SHRI V. NARAYANASAMY: In relation to that, I want to speak. Madam, Shri Shankar Dayal Singh has raised a point that no Cabinet Minister is present... (Interruptions)...

Madam, already there was a ruling given by the Deputy Chairman that it is not required and it was also ruled by Shri Shankar Dayal Singh when he was

presiding over the House. (Interruptions). No, no; hear me first. There was a ruling given by the Chair that it is not required that the Cabinet Minister should be present. Time and again the issue has been raised. I want the hon. Vice-Chairman.

उपसभाष्यक (श्रोमतो सुक्ता स्वराज) : भ्राप वैठिये। मैं उसको डिस्पोज कर रही हूं। जो बात द्यापने कही है, इस तरह की भ्रापत्तियां..... (क्थवधान)।

SHRI V. NARAYANASAMY: Madam, I would like to raise this point because Dr. Shankar Dayal Singh while sitting in the Chair ruled the same way as the Deputy Chairman did. Now, he is raising this point as a Member. That is what I want to say.

उपसमाध्यक्ष (श्रीमती सुवमा स्वराज) : नारावण -सामी जी, ग्राप बैठिये।

श्री शंकर दयाल सिंह : मेरी श्रापत्ति यह है कि मैं केवल कॉलग की बात नहीं कर रहा हूं। श्री नारायणसामी जी जो मानतीय संसद सदस्य हैं वे भी गैनल श्राफ वाइस चेयरमैन में हैं श्रीर मैं भी हूं श्रीर श्राप जो सौमाय्य से श्रभी चेयरनैन के श्रासन पर हैं। हम लोग तीनों इन बातों को जानते हैं। मैंने कहा था कि प्रतिभृति घोटाले की गंभीरता को देखते हुए क्या यह श्रमोमनीय नहीं लगता है कि कोई केबिनेट स्तर का मंत्री सरकारी साइड में नहीं बैठा हो ? इननी गंभीर वर्षा हो रही है। यह मेरी श्रापत्ति है। श्रव श्री गुलाम नवी माजाद जी श्रा गये हैं। इसलिए हम लोग श्राजादीशूर्वक इनके सामने बोतें।

उपसमाध्यक (भोमतो सुवसा स्वराज) : जो भ्रापित शंकर दशल सिंह जी ने उठाई थी उस तरह की अभितियां सदन में पहले भी उठती रही हैं। जो बात नारायणनामिं। जी ने कही कि किसी समय पर श्री शंकर दयाल सिंह जी ने उपस्मापित के नाते यह बात कही होगी कि भ्रगर केबिनेट स्तर का मंत्री उपस्थित नहीं न तो चर्चा हो सकती है, उसमें भ्रापित की बात नहीं है। लेकिन हर विषय की अपनी गंभीरतः अलग होती है, हर विषय की अपनी गंभीरतः अलग

खास तौर पर एक्सटेडेड सेशन में इस दिखय पर चर्च्य कर ंरहे. हैं 'तो सदन के सबस्यों को अपेक्षा होगी कि कोई अर्थाना का मंत्री यहां बैडे। लेकिन इसके लिए कोई ऐसा निर्देश जाता, संसदीय कार्य मंत्री ने कह रखा था, प्रभी श्री गुलाम प्रजी आजाद जी जो काबीना स्तर के मंत्री हैं, वे सदन में उपस्थित हो चके हैं। इसलिए किसी तरह की म्रापित या व्यवस्था के प्रश्न की जरूरत नहीं लगती।

श्री संघ प्रिय गौतम : महोदया, मेरी एक ग्रापति है। यह प्रतिभृति घोटाला नहीं है, यह प्रति व्यक्ति घोटाला है।

उपसभाष्यकः (श्रीमती सुषमा स्वराज) : संघ त्रिय गौद्धम जी, ग्रह्म बैठिये। यह ग्रापत्ति नहीं है। श्राम बिनाः बात कोलने की सादतः छोट दीजिये।

SHRI JAGESH DESAl (Maharashtra): Madam, Mr. Malaviya raised a point and you have said that the mover move and the Members will take part and at the end the Minister will This is a very important discussion. earlies occasions, during Short Duration Discussion, many a time Ministers intervened.

जनसभाध्यक्ष (श्रीमतो मुखमा स्वराज): दे इंटर-वेंशन करते हैं और करेंगे। उसमें कोई दिक्कत नहीं है। जगेश देसाई जो, जो सदन की परंपराये हैं उनका उल्लंधन तो होगी नहीं। कोई भी मंत्री ग्रगरं बीच में इंटरवेंशन करना चाहेंगे ता मैं उनको अनमति दंगी। लेकिन कोई अध्यवस्था नहीं है, कोई म्रापत्ति नहीं है। सदन में म्राप पूरी व्यवस्था बनामे रखें। ग्रव में श्री विश्वजीत पथ्वीजीत सिंह जी को धनुमति दे रही हूं। मारी भ्रापत्तियां निषदा दी गई हैं। श्री दिश्वजीत पथ्वीजीतः सिंहः जीः ग्रव याप ग्रपना वस्तव्य महरू करें।

SHRI VISHVJIT P. SINGH: Madam Vice-Chairman, I think the first which needs to be done is that the Report of the IPC to be put into perspective. We had a long sermon from the hon. Ashok Mitra, who spoke before me who was proselytizing. He was giving all kinds of Madam, the various

advice. But I think it is most important for us to understand : What were the terms of reference of the JPC ? What did the JPC do ? To what extent has it fulfilled those terms of reference? Any discussion on the JPC, which does not encompass these points, I am afraid, be falling in its very primary purpose. I would first take you to the terms of reference which I am quoting from motion for appointment of a Joint Committee as adopted by the Rajya Sabha on the 7th of August, 1992:

- "(1) To go into the irregularities and fraudulent manipulations in all its pects-I would like you to kindly mark these words—and ramifications in transactions relating to securities. bonds and other financial instruments and the role of the banks, stock changes, financial institutions and public sector undertakings in transactions relating thereto, which have or come to light."
- (2) "to fix responsibilities of the persons, institutions or authorities in respect of such transactions:
- (3) in the above context, to identify the misuse, if any, of and the failures inadequacies in control mechanism and the supervisory mechanism;
- (4) to make recommendations for safeguards and improvements in system for elimination of such failures and occurrences in future;
- (5) to make appropriate recommendations regarding policies and regulations to be followed in future made in the motion adopted by the Lok Sabha the 6th August, 1992 and communicated to this House on the 6th August, 1992 and resolves that this House do join in the said Committee and do appoint 10 Members.."

This was the gamut of the inquiry. pieces of a jigsaw

puzzle have been made clear in the Re- has given three different figures. It quotes: port. Each and averyidentified. This identification was available the office of the Custodian. It has from the Janakiraman Committee Report. This identification was available from the reports of other internal inquiries of the crores. Reserve Bank of India. This identification was available from the inquiries conducted by the CBI, in cases, which had been are of the opinion that it is difficult registered before the existence of the JPC. These pieces of a jigsaw puzzle were available from the inquiries of the Department of Revenue Intelligence, Directorate of Enforcement and from other Government agencies. The JPC has done a commendable job in putting all these piece of the jigsaw puzzle together in this Report. They have put all the pieces together in the Report which they gathered from various places. The JPC has identified banks as the source of funding. Whether the funds came from the PSUs, or from some other sources, it does not matter. Banks were the final disbursing authorities.

I would like to quote para 4.15. Ŧτ says :

"A broad analysis of the information obtained by the Committee from various sources reveals that apart from a direct flow of funds to the stock market through sanction of authorised unauthorised credit facilities to some brokers by some banks by way of overdraft and discounting of bills covering debeutures, there had been fraudulent manipulations of the Investment Portfolio' in some banks (including subsidiary financial companies) to divert the funds to certain brokers to fuel 1 the unprecedented rise in share prices."

ments or from advances. It is a different it says, "The Committee regret to not quantified the extent of the scam.

exposure there are varying figures...". It tems, there was also laxity in enforcing

piece has been the Janakiraman Committee, the CBI and three different figures, i.e., Rs. 4024 crores. Rs. 8383.31 crores and Rs. 3610.60

> Then the Report says, "The Committee estimate the huge sums of money... can understand that it was beyond limit of the Committee because the Comnaittee was for a very short period. But even then they could have attempted it, But they did not do that.

"Para 7 says"

"The Committee did not independenly attempt this exercise as three separate specialists bodies had already attempted it. The Committee are of the view that it is the duty of the Ministy of Figure to undertake this responsibility instituting a separate movee for the purpose, or through the same Committee.."

It then deals with various areas from where the money came.

It deals with the non-banking financial companies and mentions quite cally that there was no control and it gives specific instances of how once these nonbanking financial companies were set up the Chairmens' of the banks the banks' management themselves did not think it. fit to actually control the day-to-day functioning or even the overall supervision of these non-banking financial companies. It says this in para 15, 16 and even No. 30 where it talks about mutual funds. So, banks have been clearly identified It them goes on to talk about Portfolio as the final source of funds. It does not Management Scheme. It once again talks matter whether they came from, invest- about banks. In recommendation No. 55, mater. Unfortunately, the Committee has the serious weaknesses in the internal conrol systems of the banks especially on the and investment side. Not

Then Para 5 says, "On the question or more was a lack of effective control sys-

strictly even the existing inadequate systitherefore, recommend that such a tems." It accepted that whatever systems be constituted under the overall coordiwere there, even those were not properly, na ing responsibility of the Ministry adequately implemented. It talks of audit Finance and with due and proper repreand if makes it very clear that the sys-isentation of such other agencies as tem of audit as it prevailed was not good may deem fit; the task of identifying the enough. It mentions in recommendation No. 66, "The Committee are pained to Committee; it may be directed to Report note that the statutory auditors, with rare exception, failed to report the large scale continuing in the banks, irregularities PSUs, companies etc., in the securities portfolio transactions. management scheme, gross violation of guidelines circulars etc." Again it goes on to talk about the role of brokers in para 77. I am taking you very quickly through this report because I do not wish to spend much time giving too many quotations. I am quoting the relevant portion. In mendation No. 77, para 12.55, the reports says, "The close nexus beiween certain PSUs, banks and brokers enabled them to have unauthorised access to funds leading to diversion of huge public funds from the banking sector to the brokers to enable them to channelise these funds into the stock market as also the call money market." Finally it speaks of the role of the PSUs in conclusion No. 112, 14.21. It says, "The Committee noted that the PSUs were the single largest source of surplus investible funds, around Rs. 36,000 crores between April, and December, 1992 only. In the investment of these funds guidelines and instructions were routinely flouted and norms were observed." Unfortunately, in spite of all this jig-saw piece available to them, in spite of having identified source of these funds, what did the JPC fail to do? Firstly, it failed to identify the end-use. I would like to quote from recommendation No. 264, para where the report says, "The tracing end-use nomies to their final destination, particularly when large sums are involved and when intricate mechanisms have been employed to cloak transactions, is task of a team comprising specialists the field of accountancy, taxation criminal investigation. The Committee,

end-use of monies be entrusted to within six months of appointment the Report also be presented to Parliament." The Committee has washed hands off. It has not tried to fit the pieces of the jig-saw puzzle together. on Zee Television, every weekened, there is a programme, a news prigramme called Ghumta Ayna. I am sure you must have seen it. Every time there is an advertisement for Ghumta Ayna.

वह बताते हैं कि क्या हआ। फिर हम बताएंगे ि कैसे हुआ ग्रीर क्यों हुगा। मैं सोचता था, मेरी सोचना यह थी कि हमको तो पता है कि क्या हमा। भ्रवतारों ने भी बता दिया। जानकी रथन कमेटी ने भी बता दिया। जो द्वीफिंग टाइम, बैटाइम जे.पी. सी. ने दी थी उससे पता लगता था कि क्या हुआ। मैं चाहता था जब रिपोर्ट अध्ये तो हमें पता लगे कि कैसे हुआ, क्यों हुआ। कैसे तो बता दिया। क्यों हुआ, यह नहीं बदाया। (ध्यवधान)

उपसभाध्यक्ष (श्रीयनी सुषमा स्वराज): तदन में व्यवस्था बनाइये। कोई व्यवधान नहीं गुरुदात जी।

SHRI VISHVJIT P. SINGH : He wants me to switch over to English.

Madam, let us understand as to what a scam is. The identification of the scam is, basically, the fact is, it is a fight between the bear and the bull. The bulls are those interested parties who wish to play up the stock market to keep on raising the prices of the shares and get profits prices of the shares. from the rising Actually, they buy shares at low prices for future transactions and when prices go up, they get a profit. The bears, on the other hand, make money out of a depressing stock market or they keep

bull's onslaught. And bears go in for future transactions at lower prices in the expectation that the share prices will fall lew and that they can make a profit by buying shares at that price. If the stock market, instead of rising high, had piummeted, that itself would have been scam. The scam was from both the sides. It was both the bulls and the bears which were active throughout the scam.. (Interruptions)

SHRI DINESHBHAI TRIVEDI (Cu'arat): The investors are donkeying ween the bull and the bear.

SHRI VISHVIIT P. SINGH : That is the assessment of the hon. Member. have nothing to say.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You please continue. You are not supposed to react to his comment.

SHRI G. G. SWELL (Meghalaya) But he is being disturbed.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : You don't disturb him.

SHRI G. G. SWELL: I am a very good listener. I am of not disturbing him.

SHRI MENTAY PADMANABHAM : He is such a solid man and nobody can disturb him.

SHRI VISHVIIT P. SINGH: Madam. half the stock-brokers who were involved in these transactions were the balls and ing the securities scam has not done it. the other half were the bears. Even if one of them succeeds, a scam will take place. In this particular case, bulls point. So, to merely say that we should reaching nature. The report itself speaks

it at the present level in the face of a would have taken place. That is the basic point. I expected that the Joint mentary Committee would have tried to identify the first major transaction... (Interruptions) Madam, I, finally, your projection.

> उपसभाष्यक्ष (भोमती सुषमा स्वराज): नहीं ब्राप, बोलिए। कोई **शोर** नहीं । शोर न करें ।

SHRI VISHVJIT P. SINGH : I pected that the Joint Parliamentary Committee, probing into the securities scam, would have identified the first major illegal transaction when the shares stocks were put forward as collateral in a duplicate manner. The same shares were pledged to two different banks or to two different institutions. As regards the first of those transactions, there is no record, l expected that the Joint Parliamentary Committee would inform us of the first major transaction where there were stocks available but on a forged ment the money was taken with the connivance of the bank officials.

There is no such revelation, I expected that the JPC probing into the securities scam would tell us the first transaction where no securities were given and money was handed over purely by a word from the mouth. There is no such indication in the JPC report. I expected that at least on a sample basis they would have chosen 5-6 transactions and gone right to end-use and traced them through the banks. Through this laborious process is not so difficult to do, to finally at the end use of those monies. happened to those monies, and who the persons responsible were. The JPC prob-

It has made recommendations. It has succeeded made recommendations, Madam. I expectand the scam took place. That is the main ed the recommendations to be of a farhave got excited when the stock market of the systemic failures. In spite of that, rose is not correct. In the face of a bull's there are a few recommendations which onsluaght, if the stock market had re-deal with systems. Recommendation No. mained at the same level, then the scam 10 deals with BRs, No. 11 with SGLs, No. 30 with mutual funds, No. 34 with 1 portfolio management schemes, No. 55 tion 240 : with general controls within the banks. No. 56 with creating a comprehensive document of the Reserve Bank of India guidelines, No. 57 with creating a Committee to follow up the vigilance reports of the banks, No. 61 with audit reports, No. 71 with Central Audit Authority, No. 89 with amendments to the Companies Act, with creating a machinery to protect the interests of the investor and No. 202 with creating a Board of Financial Supervision under the RBI.

These, Madam, are the sum total of the major systemic recommendations. All the other recommendations deal with taking stringent action, following up the cases already registered, etc. Those are the kind of recommendations. I expected far more from the JPC. The terms of reference of the JPC were far wider. Unfortunately, the Committee has not made any such recommendations.

The Committee was to fix the responsibility on individuals and institutions. It has fixed the responsibility. It has fixed the responsibility, Madam. It has fixed the responsibility on the Ministry of Fanance. It has fixed the responsibility on the Finance Ministry. I would like to quote from the report:

"16.16 .. The Committee are inclined to conclude that despite the MoF being aware of what was happening in the stock market did not address themselves seriously to check the unhealthy trend believing this phenomenon to be a beneficial consequence of their policy. Even after holding the market behaviour as unreasonable, the MoF did not act decisively.

16.61 (b) Moreover for the MoF to have dealt in terms of relative unconcern with excessive speculation on stock market is not appreciated by the Committee."

I would like to quote also recommendaon 240:

"240 16.62.. The FM has raised a point to which the Committee feel they should react. In his written submission, the hon. Minister has stated:

'As regards the functions of the FM, he oversees the work of the Ministry and provides overall policy guidance to the officials. Revenue and Expenditure direct responsibility of the Finance Ministry. As such, FM more direct responsibility in these areas. He is also responsible for broad policy decisions affecting the financial system where the Finance Ministry is involved. However, FM cannot be held responsible for administrative failures or management deficiencies in the case of individual banks and other financial institutions."

Then the Committee went on to say:

"The Committee feel that such a distinction cannot be sustained by the constitutional jurisprudence under which the parliamentary system works."

They want to castigate the Finance Minister. In recommendation No. 242, para 16.64, they said and I quote:

"242 16.64.....The Finance Minister in reply to the general discussion on the Budget 1991-92 on 6 August, 1991 stated inter alia:

Our strategy has been two-told. First to release the entrepreneurial spirit and animal energy of our businessmen, industrialists and entrepreneurs to create wealth....

It said first this much and then it 16.61 (b) Moreover for the MoF to stopped quoting the Finance Minister. In have dealt in terms of relative uncon- the same recommendation, they said:

"The Committee note that while the predatory instinct inherent in a system

of free enterprise does release the entrepreneurial spirit and animal energy, which if properly directed can do a lot of good to the economy. But to make the process of liberalisation a success, it is necessary to have strategic checks and effective implementation of regulations. While the mood of the Government to upbeat on liberalisation, their orientation towards strict enforcement has yet to manifest itself. Deregulation without effective checks and balances would in the view of the Committee be an unmitigated disaster."

In fact, the IPC goes further and talks actually about the Ministry of Finance and says:

"The Ministry of Finance failed to-

- (a) anticipate the problem,
- (b) to respond to it purposefully when it first surfaced.
- (c) to manage adequately thereafter the consequences of it,
- (d) to apply the needed correctives with despatch, and
- (e) to punish the guilty in time and resolutely."

I would, first of all, refer to the actual statement of the Finace Minister because it was quoted out of context and only the first part was quoted. The Finance Minister, while replying to the General Budget debate on the 6th of August, 1991, said:

"Our strategy has been two-fold: first, to release the entrepreneurial spirit and animal energy of our businessmen, industrialists and entrepreneurs to create wealth, and, second, to protect the weak and poor from exploitation and to ensure that they are provided the basic needs and opportunities for development."

How easy it is to take a statement out of context and make it appear as something 2126 RSS/94—29.

of free enterprise does release the enterpreneurial spirit and animal energy, which if properly directed can do a lot of good to the economy. But to make the process of liberalisation a success, it is necessary to have strategic checks and effective implementation of mittee. which it is not ! Now, I would like to quote from the evidence of Shri K. P. Geethakrishnan, the then Finance Scalary, which was tendered before the committee and which, unfortunately, is not reflected in the Report of the Committee.

1 am quoting from page 4 of his evidence given on 13-1-1993 to the JPC.

He has said:

"In addition to efforts at improving the functioning of stock exchanges by SEBI, the Ministry was also concerned about the need to avoid any undue overheating of the capital markets. Accordingly, the Finance Minister instructed Governor, RBI to ensure that there is no increase in the outstanding level of credit to individuals against shares/debentures so that such credit is not used to finance speculative boom in shares. It is pertinent that following the credit policy announcement, the share markets remained relatively steady in the last quarter of 1990-91."

"While the position of the stock markets was not a cause for alarm by the end of December, share prices continued to rise in January, 1992 and this began to cause concern. Chairman, SEBI wrote to the Ministry on 31st January suggesting that officers of the Finance Ministry may be sent to inspect the Bombay Stock Exchange. By then however, the SEBI Ordinance had been promulgated making SEBI a statutory body, and with effect from 21-2-1992. relevant powers under the Securities Contracts (Regulation) Act, 1956 had been transferred to SEBI. In view of the transfer of statutory powers, and the special role of SEBI as the regulatory agency, the Ministry on 4th March, 1992 requested Chairman, SEBI that SEBI should take necessary action. It is important to note that at this stage although there was concern about the behaviour of share prices, there was no specific indication from any source of the nature

of the speculative pressure in the market, or the source of funds which may be fuelling speculation."

Again, on page 7, he has said :

"The sharp upsurge in share prices really began in the last week of February and continued through March. The Finance Ministry again discussed this problem with Governor RBI and repeated his instructions that a careful watch should be maintained to check factors that may be distorting the markets. Margins on credit against shares were further tightened in March 1992."

"On 10th March, 1992, Governor, RBI met with the Chairman of Financial institutions and the Chairman, SBI, to discuss the boom in share prices and action which could be taken by the Financial institutions to cool the market. As a consequence of this meeting, the State Bank of India reported the existence of an account of Shri Harshad Mehta with a large volume of transactions. The Governor, RBI, informed the Finance Minister that this account had surfaced and a watch was being kept."

And, in fact, Mr. Jagesh Desai, intervened and said that this happened in April, and not in March because he has quoted a wrong date.

Again, I refer to page 9:

"In April, 1992, certain investigations initiated by the Reserve Bank of India in relation to securities transactions of State Bank of India yielded the first information about the lack of reconciliation in the SBI's securities transactions."

And, lastly, I refer to page 14:

"Recognising the deficiencies in the banking system, the Government in 1991 appointed a high level Committee on the financial system—the Narasimham Committee—which was asked to look into

the functioning of the financial system and make recommendations for change. The Finance Ministry was especially concerned with the dangers of bank frauds and, in October, 1991, a Committee on Bank Frauds was appointed to go into the issue of how best to insulate the system from frauds."

This is the evidence of Finance & Revenue Secretary, Mr. Geethakrishnan which does not find any reflection in the JPC Report which is why I have insisted that I must read it out.

SHRI DINESHBHAI TRIVEDI: Madam, may I have your permission for one minute on this point?

SHRI VISHVJIT P. SINGH: No, 1 am not yielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is not yielding.

SHRI VISHVIIT P. SINGH : You speak after I finish.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You have to conclude within four minutes.

SHRI VISHVJIT P. SINGH : No, Madam. I am afraid....

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Why 'no' 7 You cannot say 'no'.

SHRI VISHVIIT P. SINGH: Madam, I crave your indulgence.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : First you listen me.

SHRI VISHVIIT P. SINGH: I am the first speaker from this side. The other side has taken an inordinately long time.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI): You first listen to me, Three hours and thirty-two minutes have been allotted to the Congress Party.

SHRI VISHVIIT P. SINGH : Today ?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): In all Naturally, you cannot take more than 30 minutes.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, he has been specially permitted to speak for his reading out the Report.

SHRI M. A. BABY (Kerala): Madam is there any relation between the size of the Member and the time allotted?

THE VICE-CHAIRMAN (SHRIMAT! SUSHMA SWARAJ): Not at all. If this concession is given, then I will be the loser.

SHRI VISHVIIT P. SINGH: If you allow these interruptions, Madam, I am afraid more time will be taken.

Madam, I am not going to quote from the evidence of Dr. Manmohan Singh. But I want to place on record that it was Dr. Manmohan Singh who, immediately upon taking over the office, set up the Narasimham Committee, It was Manmohan Singh who, set up the Ghosh Committee on Bank Frauds. It was Dr. Manmohan Singh who asked for various other corrective measures to be taken. It was the Finance Ministry itself which discovered the fraud. It was the Ministry itself which discovered the scarn. It was the Reserve Bank of India, under instructions from the Finance Ministry, which put forth the guidelines.

SHRI ASHOK MITRA: It is the Narasimham Committee which is responsible for the scam.

SHRI VISHVIIT P. SINGH: Thank you, Comrade.

SHRI JAGESH DESAI : Not correct.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): No inver. uptions, please.

SHRI VISHVJIT P. SINGH : It was under the instructions of the Finance Ministry that the Reserve Bank of India issued its guidelines dated 26th July, 1991, which are contained in the Second Volume of the Report. Yet, Madam, what does the IPC Report say about the responsibility of the Pinance Ministry ? I can do no better han to quite from Democritus. He lived n 400 BC. And he said, "In truth we know nothing, for truth lies in the depth." And, unfortunately, we have to go to the depth. So, it is only through the depth hat we come to know the truth. Madam. he Committee has left out the role of Prof. Dandavate. Prof. Dandavate got rid of Mr. Pherwani when he was the head of the UTI. But he did not record any note. He did not place on record why he was removing him. He did not sack him. He just removed him. And as a result of that, he JPC was for many days concerned with this. They even took the evidence of Prof. Dandavate. Prof. Dandavate admited, yes, he had discovered certain irregularities in the functioning of Mr. Pherwani and had removed him. I am again not going to quote from the evidence of Prof. Dandavate right here. Madam, he was then re-employed because there was nothing against his name in spite of Prof. Dandavate having removed him. He is the one who took over the NHB-National Housing Bank-and it is from there that most of the money came for the scam. He was put there because, the main reason for his re-employment was, there was no black mark against him even though he guilty by Prof. Dandavate. was found But Prof. Dandavate had not recorded it.

You are talking of constructive responsibility. I am reminded of the P.A.C. Report on Excise Refund which clearly castigated Prof. Dandavate. It was discussed in this House. It clearly castigated Prof. Dandavate. I would like to quote two parts of it. This is from page 57 of the 22nd Report of the Public Accounts Committee of the Ninth Lok Sabha: "The plea taken by the Ministry of Finance as well as

the then Minister of Finance. Prof. Dandavate that before the disputed circular dated 21-3-90 was issued, the Ministry of Finance had consulted the available legal opinion as well as the Ministry of Law, is incorrect and contrary to the Once again, Madam, I would records." quote from page 71. The then Minister Prof. Dandavate failed to of Finance. take prompt action in the matter despite the same having been brought to his notice on 30-11-1989.' Then para 3 says: 'When the then Minister of Finance made an intervention in the Lok Sabha on 4-9-1990 and when he made a statement in the Rajya Sabha on 7-9-1990, he did not study the files personally or acquaint himself with the notings recorded by the officers or verify the facts given to him. He allowed himself to be entirely guided by the officers. There are several errors and mis-statements in his intervention in the Lok Sabha on 4-9-1990 and in the statement in Raiva Sabha on 7-9-1990'. And in spite of this, did Prof. Dandavate utter even a word about this Report ? Not a thing! Today that same Prof. Dandavate is going to the press. Today some comrades and colleagues of the same Prof. Dandavate are sitting here and are also going to the press and talking about what we should do.

Last point. Madam. Mr. George Fernandes.....

SHRI S. JAIPAL REDDY : Madam, ...

SHRI VISHVIIT P. SINGH: No, I am not yielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is not yielding. Please sit down. Let him finish.

SHRI MENTAY PADMANABHAM: One point, Madam,

SHRI VISHVJIT P. SINGH : No.

SHRI MENTAY PADMANABHAM: The hon. Member can very well quote Mr. George Fernandes because he happens to be a member of the Committee. But of give and take.

THE VICE-CHAIRMAN SUSHMA SWARAJ) : Let him finish.

SHRI MENTAY PADMANABHAM: I am on a point of order. And the point of order is that the hon. Member should not have mentioned the name of Prof. Dandavate who is not a Member of this House. He can mention the name of Mr. George Fernandes because he happens to he a member of this Committee.

SHRI S. JAIPAL REDDY : I am on a point of order.

SHRI VISHVJIT P. SINGH: I am not yielding.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Let me hear him. He is on a point of order. I will dispose of his point of order. Let me hear him,

SHRI S. JAIPAL REDDY : If he refers to the evidence before the JPC, I have no objection. But he referred to the Public Accounts Committee whose Report has no bearing whatsoever on the scam. Therefore, I think that reference to the PAC Report.....

THE VICE-CHATRMAN (SHRIMATI SUSHMA SWARAJ) : But he is not prohibited from referring to what Committee's Report. This may have a bearing or may not.

SHRI S. JAIPAL REDDY : But not with reference to the PAC Report.

THE VICE-CHATRMAN (SHRIMATI SUSHMA SWARAJ): A report which has been discussed in this House on an earlier occasion can be referred to and he is within his rights to quote that Report.

SHRI VISHVJIT P. SINGH : said, there are different kinds of truths. Another kind of truth is when you suppress something. It has been said by Dr. Ashok Mitra that this Report is the result

Somebody has to be the sacrificial poat. In this 'give-and-take process' what happened? The casualty was truth. Paragraph 14.307. The Committee has passed strictures in regard to the investment of I.R.F.C. funds. It talks about the direct investments in foreign banks. But Madam. the story does not start there. The story starts in paragraph 14.304 where the Committee talks about the Corporation placing so many crores of rupees in shortterm investments in foreign banks for periods ranging from four days, from 3-11-89. Who was the Railway Minister on 3-4-89 7 On 3-4-89, it was Mr. George Fornandes.

SHRI S. JAIPAL REDDY: Mr. George Fernandes ?

SHRI VISHVIIT P. SINGH: Yes. Therefore, just to protect Mr. George Fernandes, in this process of give-and-take, in this process of compromise, as the hon. Chairman....

SHRI S. JAIPAL REDDY: Madam, on 3-4-89, Mr. George Fernandes was not the Railway Minister. How is he referring to it 7

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Vishvjit Singh, you are quoling something wrong, according to Mr. Jaipal Reddy. According to him, it is not correct.

SHRI S. JAIPAL REDDY: Madam, I appreciate Mr. Vishvjit Singh's obsession, but let him not be wrong on facts.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Vishvjit Singh, according to Mr. Jaipal Reddy, you are quoting something wrong; you are not correct on facts.

SHRI VISHVIIT P. SINGH: 3-11-85. I am sorry, I got it right. Then I got it wrong. Now, I got it right again.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please fry to conclude:

SHRI VISHVIIT P. SINGH: I am concluding, Madam, as the Chairman of the J.P.C. has said, this report bears the scars of compromise. In this compromise, in this give-and-take, the only casualty is truth itself. I would quote from the Koran. Surah II says: Do not veil the truth with falsehood. Do not conceal the truth knowingly'.

I would like to know from he hon. Member, the elder and better, Dr. Ashok Mitra. He was talking about signals. I would like to know from him as to from were this signal came to conceal this particular fact. Madam, the various notes which have been appended.....

SHRI SATYA PRAKASH MALAVIYA: Madam, Mr. Vishwanath Pratap Singh became Prime Minister on 2nd December, 1989; not on 3rd November, 1989.

SHRI VISHVJIT P. SINGH: I am not yielding.

SHRI MENTAY PADMANABHAM: He is quoting everything wrong.

SHRI SATYA PRAKASH MALAVIYA: Also, Mr. George Fernandes was not the Railway Minister at that time.

SHRI S. JAIPAL REDDY: I would again correct him. He said first 'April' and then said 'November'. Even in November, Mr. George Fernandes was not the Railway Minister.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Vishvjit Siogh, you please correct your fact.

SHRI S. JAIPAL REDDY; Madam, please see that he is exercised of the ghost.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Singh, please correct your fact. (Interruptions) You please correct your date and your fact.

SHRI VISHVIIT P. SINGH: Okay. Now, are you saying that as Railway. Minister, he did not allow investments in foreign banks ?

SHRI SATYA PRAKASH MALAVIYA: That is a different point. What I am pointing out is that on 3-4-89, Mr. Madhavrao Scindia was the Railway Minister.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): I have asked him to correct the date as well as the fact.

SHRI VISHVIIT P. SINGH: Madam, I would be failing in my duty if I do not deal with the supplemental notes that have been appended by various Members.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Are you going to conclude or not, Mr. Singh?

SHRI VISHVJIT P. SINGH: I am about to finish.

SHRI GHUFRAN AZAM (Madhya Pradesh): He can take my time, Madam.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Your name is not there.

SHRI VISHVJIT P. SINGH: In regard to these no es, I would like to know from these Members. Are these notes dissenting notes or supplemental notes? What are they? What kind of fish or fowl are they? I am not able to figure out. Kindly enlighten me on this. Thank you.

डा. मुरली मनोहर जोशी (उत्तर प्रदेश):
उपाध्यक्ष महोदया, में प्रापका बहुत प्रामारी
हूं कि प्रापने मुझे इस बहुत महत्वपूर्ण विषय
पर प्रपने विचार व्यक्त करने के लिए सनम दिया। महोदया, मैं सबसे पहले इस ज्वाइट पालि-मेंटरी कमेटी का बहुत ग्रामार व्यक्त करता हूं, इसको बहुत धन्यवाद देता हूं, बबाई देता हूं कि इसने एक बहुत महत्वपूर्ण विषय पर सारे राष्ट्र का ध्यान ग्राकषित किया। कभी-कमी फिसी राष्ट्र के जीवन में ऐसी घटनाए होती हैं कि जिससे सारे राष्ट्र की आत्सा व्यक्ति हो जाती है, राष्ट्र की ग्रात्मा चौत्कार करने लगती है, पुकार करने लगती है..... (व्यवधान)

श्रो श्रजीत पी.के. जोशी: 6 दिसम्बर को हुई थी.....(व्यवधान)

SHRI GURUDAS DAS GUPTA (West Bengal): No enthusiastic applause 7.. (Interruptions).

डा. मुरलो मनोहर जोशी: दिल थामकर बैठिए शभी, तब पता लगेगा पहले क्या हुआ और मब क्या ही रहा है। उस समय सारे देश को, सारे राष्ट्र को विचार करना पड़ता है, इकट्ठे होकर, बलगत राजनीति से ऊपर उठकर, विचार-धाराओं के मतभेद से ऊपर उठकर विचार करना पड़ता है। इस ज्वाइंट पालियामेंटरी कमेटी ने ऐसा ही एक काम किया। सबने मिलकर एक सर्वसम्मत प्रतिवेदन में समझता हूं इस भारत की संसद की गरिमा को और पालियामेंट की संप्रभुत्ता को स्थापित करेगा।

महोदया, मुझे अच्छी तरह याद है, अगस्त 1992 में 9 तारीख को श्री पी. वी. नर्रासहराव, भारत के प्रधानमंत्री ने मेरे माषण की समाप्ति के बाद, जिसमें मैंने एक ज्वाइट पालियामेंटरी कमेटी की स्थापना की मांग की थी, इसी सदत में एक व्यक्तवं दिया था ज्वाइंट पालियामेंटरी कमेटी की स्थापना के लिए और उसमें उन्होंने जो कुछ कहा था, उसमें से मैं कुछ पढ़ना चाहता है—

"While this aspect is being fully attended to, I feel that there is need for a comprehensive enquiry through the instrument of Parliament which not only fully establishes parliamentary supremacy but also provides an effective safeguard to protect the country's interest."

"पालियाभेंट की संप्रमुता, जो सर्वोच्च संस्था है, इस बात की स्थापना करने के लिए एक इत्क्वायरी कमेटी की जरुरत है" और इसलिए प्राथ मुझे बहुत प्राश्चयं हुआ जब मैंने संसदीय 'कार्य मंत्री का वस्तव्य सुना कि ऐसा भी हो

Discussion

सकता है कि लोग इस रिपोर्ट से मुख्तलिक विचार रखें, इससे विरोधी प्रचार रखें, इससे मिन्न विचार रखें। जब स्वयं प्रधाननंती कहते हैं कि पालियामेंट सूत्रीमेसी की स्थापना के लिए, संसद की सर्वोच्च गरिमा की स्थापना के लिए, संसद संप्रमुता की स्थापना के लिए इस कमेटी को हमं नियनत करना चाहते हैं और उन्होंने इसी संदर्भ में इस कमेटी के गठन का प्रस्ताव किया था, इसलिए इस बारे में किसी की दो रायें नहीं होती चाहिए कि इस संतर्दाय समिति के प्रतिबेदन का ग्रर्थ ये है कि ये सारे संसद का प्रतिवेदन है, यह किसी एक व्यक्ति या दल का प्रतिवेदन नहीं है। यह सबकी ग्राम राय है भीर जब यह कहा गया कि इसनें निव एंड टेक हुन्ना है तो मैं समझता हूं क्षि ठीक बात हुई है क्योंकि लोगों ने अपने-ग्रपने पूर्वाग्रहों से ऊपर उठकर, ग्रपनी धारणाग्री से अपर उडकर, जितना कुछ कामन या, जितना कुछ उमयनिष्ठं था, जितना सर्वसम्मत था, उसको इसके सामने रखा है। इसके अभि भी बहुत कुछ बातें हो सकती थीं लेकिन राष्ट्र के हित में, देश के हित में उन्होंने एक सर्वसम्पत प्रतिवेदन प्रस्तुत किया और इस ग्राशा से प्रस्तुत किया कि भारत की संसद इसे स्वीकार करेगी, सरकार इसे स्वीकार करके इस पर अमल करेगी क्योंकि प्रधानमंही स्वयं कहते हैं कि संसद की संसद की संप्रभुत। के लिए यह एक कमेटी बनाई गई है।

मैं समझता हं कि सबसे पहले तो इस प्रति-बेदन पर इस धारणा से विचार होना चाहिए कि यह देश की गरिमा के लिए, संसद की गरिमा के लिए, राष्ट्र की चेतना के लिए, राष्ट्र के नैतिक मृत्यों के लिए एक परम ग्रावश्यक विचारणीय प्रतिवेदन है। मेरे से पूर्व बक्ताओं ने कहा कि उन्हें कम्युनिस्ट होने पर बहुत गर्व है। मुझे भी भारतीय संस्कृति का अनुगामी होने पर बहुत गर्व है। वेदों से लेकर हमारे विभिन्न संतों, महात्मा बुढ़, सहाबीर स्वामी,नानक,कबीर, तुलसीदास, गुरु रामदास, विवेकानन्द, दयानन्द सरस्वती, तिरुवल्लुवर ने जिन नैतिक मुल्यों की स्थापना की, जिसके लिए भारत, भारत के रूप में प्रसिद्ध रहा, उन नैतिक मृत्यों का समर्थक और पोषक होने का गर्व मुझे भी है और मैं समझता हूं कि सारे सदन को होना वाहिए ।

महोदया, इसी सदन के विभिन्न तोरणद्वारों पर लिखा हुआ है--सत्यं बद धर्मम चर यानी सत्य बोलो, सत्य के ब्राधार पर टिके रहो, सत्य के अधिष्ठान पर रहो, नैतिक मृल्यों की रक्षा करो । इसलिए मैं ऐसा समझता हूं कि यह प्रश्न सबसे महत्वपूर्ण है कि देश की नैतिकता के लिए, देश की भावी पीडियों की नैतिकता के लिए, देश की राजनीति की नैतिकता के लिए इस प्रतिवेदन पर बहुत संजीदगी से, बहुत गंभीरता से विचार किया जाना चाहिए। राष्ट्र भी इस चिंता के साथ इस प्रतिचेदन की तरक देख रहा है। तमाम ज्याकृलता के साथ इस बात को देख रहा है कि सरकार की इसमें क्या प्रतिक्या होती है। मैं तो समझता हंकि सरकार को पहले ही स्वीकार कर लेना चाहिए था और उसमें जो वर्णित सिद्धांत है उनको स्वीकार कर लेना चाहिए था। एक सिद्धांत जिसके बारे में कहा गया है कि मंद्रिपरिषद की सामृहिक जिम्मेदारी होती है। एक सिद्धांत है जिसके बारे में कहा गया है कि मंत्री और मंत्रालय में कोई विशेष फर्क नहीं होता। एक सिद्धांत जिसके बारे में कहा गया है यदि मंत्रालय में कोई गड़बड़ होती है, कोई किसी प्रकार का घोटाला होता है, किसी प्रकार की अनियमितता होती है तो मंत्री उससे ग्रलग नहीं रह सकता। मैं समझता हूं इस सदन में मुझे ध्यान दिलाना होगा भारत के पूर्व प्रथम प्रधान मन्नी स्वर्गीय जवाहर लाल नेहरु जी के बारे में जो उन्होंने लाल बहादुर शास्त्री के त्यागप्रत के संबंध में पार्लियामेंट की संबोधित करते हुए कहा था। मैं उसमें से पढ़कर सुनाना चाहता हूं:

"The ultimate responsibility for everything that happens in this country is certainly the responsibility of the Government of India. We do not wish to shirk that responsibility. It is true that we cannot control the elements and we cannot control many other things, but it is the Government's responsibility. We fully accept that the responsibility for anything that happens on the railways is more particularly the responsibility of the Railway though that responsibility, as all others, is shared jointly with the other members of the Government of India."

यह भारत के प्रथम प्रधान मंत्री का ज्वाइंट रिस्पोंसिबिलिटी के बारे में वक्तव्य है। मनमुगम चेट्टी के त्याग-पत्न के बारे में भी जो उन्होंने कहा उसकी ओर भी मैं ध्यान दिलाना चाहता हूं। मैं कोट कर रहा हूं:

"Normally I would have hesitated a great deal in accepting that resignation. partly because first I felt that what had happened was an error of judgement. however serious. Nevertheless, it was an Secondly, because Government had profited a great deal by his ability and by his hard work in the very responsible office he held. Thirdly, that in this very session there are certain important measures which he was going to pilot. Nevertheless, in spite of all these considerations, it seemed to me that the very first consideration that I should have, and that I was sure this House would like me to have, was that if any kind of a mistake or error of this kind was committed, we should accept the consequences of that error and try to remedy that in the way we had tried to do so. We in this House, and even more so, the Government, live and ought to live in the full blaze of publicity. There should be nothing hidden. Otherwise these our activities, must be completely published, open to public questioning and open to public condemnation. No democratic system can function otherwise satisfactorily. Therefore, when anything occurs that is open to public criticism of this kind, we must frankly face the issue and not try to slur over it or gloss over, as my learned friend on the other side was doing."

श्रीटी.टी. कृष्णमाचारी के त्याग-पत्न के संबंध में जो जवाहरलाल जी ने कहा था मैं उसको कोट कर रहा हूं:

"The Minister must shoulder the responsibility for any decision or action of his departmental officials."

इसलिए भ्रगर इस सदन में यह कहा जाए, यह तर्कदिया जाए कि किसी मंत्री को जिम्मे-

नहीं होती उसके मंद्रालय के किसी भी दारी लैप्स के लिए. किसी अनियमितता के लिए तो में समझता हं वह कम से कम जो सत्तारुढ पार्टी के लोगों को मोभा नहीं देता। जवाहरलाल नेहरू जी की जो रोज दहाई देते हैं, उनके पद चिन्हों पर चलने की कसमें खाते हैं उनको तो कम से कम इन तीन घटनाओं को देख लेना चाहिए । उसके बाद ग्रपना ग्राचरण स्वयं तय' चाहिए। ज्याइंट रिस्पोंसिबिलिटी के लिए मैं ब्रापको एक और भी उदाहरण देना चाहता हूं। दनियाभर में यह होता है। इंग्लैण्ड में भी है। किशल उ।उन केस हमा। यह केस बहुत महत्वपूर्ण है और गायद संयुक्त उत्तरदायित्व के सिद्धांत का जन्मदाता है।वहां के डिफॉस मिनिस्टर ने एक जमीन एक्वायर की। जमीन एक्वायर करते हुए यह कहा था कि इसकी भावषयकता हमें प्रतिरक्षा के लिए है, डिफेंस परपज के लिए है। लड़ाई खत्म हुई और उस जमीन को उन्होंने एक व्यक्ति-गत काम के लिए दे दी, निजी प्रयोग के लिए दे दी। यह मामला संसद में उठा और मंत्री की त्यागपत्र देना पडा। इसके लिए कि उन्होंने जनता को गमराह किया। उन्होंने यह नहीं बताया कि किस काम के लिए उन्होंने ली थी उस काम सें उस लैंड को नहीं लगाया गया।उसका युज बदल दिया गया।

इतनी सी बात के ऊपर उनको हटना पड़ा । उसके पश्चात हरबर्ट मीरीसन ने जो इंग्लैण्ड के डिप्टी प्राइम मिनिस्टर थे उन्होंने ब्रिटिश व्यू के बारे में लिखा है। हमारी संसदीय तमाम परम्परायों उसी ब्रिटिश पालियामेंट की परम्पराओं से जिलती-जुलती है। उन्हों से हम बार-बार ग्रपने मामलों में सलाह लेते हैं। उन भाचरणों के बारे में हम संसद को भी सदा सामने रखते रहे हैं। पालियामेंट एण्ड डेमोक्रेसी में हरबर्ट मोरीसन कहते हैं—

"Occasionally, however, something may go wrong or the Minister may be badly served. If a mistake is made in a Government Department, the Minister is responsible even if he knew nothing about it until, for example, a letter of complaint is received from an M.P. or there is criticism in the press or a question is put down for answer in the House. Even if he has no real personal responsibility whatever, the Minister is responsible.

प्रव इसिलए अगर कोई मिनिस्टर यह कहना है कि मैं त्यागपत क्यों दूं या किसी मिनिस्टर की यह कहा जाती है कि लेपसेंज नो बेंक आफिसियल्स की हैं, आप त्यागपत क्यों दें और अगर प्रधान मंत्री से यह कहा जाता है कि गोल्ड स्टार में जो कुछ हो रहा है उससे आपका क्या मनल्य है, आप त्यागपत क्यों दें तो मैं समझता है यह संयुक्त उत्तरदायित्व के जिनने सिद्धांत हैं, जन सब की बीर अबहेलना है। संयुक्त उत्तरदायित्व डेमीकेटिक फंक्सन का, पालियामेंटरी डेमीकेसी का सबसे बढ़ा महत्वपूर्ण सिद्धांत है।

श्रव में आपके सामने उल्लेख करेगा उन तमाम वटनाओं का जिनका इस रिपोर्ट के अन्दर उल्लेख किया गया है, मड़बड़ियों के बारे में कहा गया है। मैं सबसे पहले फाइनेन्स मिनिस्ट्री के बारे में कहाना चाहूंगा जिसकी बहुत कुछ मेरे पूर्व वक्ता ने पढ़कर सुना दिया है। लेकिन फिर भी बातें आपके सामने रखना चाहूंगा। पैरा 16.14, पेज 210 देखिये। मार्च. 28, 1992 में जब फाइनेन्स मिनिस्टर ने स्टाक एनसचेंज के प्रेजीडेंटन की बैठक की तो उसके बारे में वे कहते हैं—

"However, it is sad that the spurt in share prices or the abnormal behaviour of the stock market had not been discussed despite the fact that he was stated to be greatly concerned about the rising share prices and had remained alert to the behaviour of the stock market from even as early as September, 1991."

में आपको बतलाना चाहता हूं कि उस समय शेयर माकिट की क्या हालत थी? वो एस ई का जो सेंसिटिव इंडेक्स था वह जनवरी, 1992 में 2300.25 वा और फरवरी में बढ़कर 3047.68 हो गया और मार्च में बढ़कर 4285 हो गया । 22 अप्रैल को यह 4467 हो गया। इतनी तेज रफ्तार के साम स्टाक एक्सचेंज का इंडेक्स बढ़ 2126 RSS/94—30.

रहा था। एक म्राम मादमी भी जो योदा बहुत भ्रेयरों को समझता हैं और म्रखबार पढ़ता है, वह भी इस बात से चिन्तित था। लेकिन हमारे वित्त मंत्री जी कहते हैं. मैं पैरा 16.15 का सेकेन्ड पैरा पढ़ रहा हूं—

30 श्रप्रैल, 1992 को उन्होंने लॉक समा में कहा है——

"But that does not mean that I should lose my sleep simply because stock market goes up one day and falls next day."

मिति की टिप्प**णी** हैं:-

"Similarly, the Committee would like to observe that it is good to have a Finance Minister—who does not lose his sleep easily, but one would wish that when such cataclysmic changes take place all around, some alarm would ring to disturb his slumber"

वृत्तियादी बात यह है कि स्कैम हो रहा है.
बृत्तियादी बात यह है कि शेयर मार्किट में उतारबृद्धाव हो रहे हैं, लेकिन वित्त मंत्री कहते हैं
कि मुझे इसमें अपनी नींद हराम करने की कोई
जहरत नहीं है। अगर उनको जहरत नहीं है सो
फिर किसको है? मेरे मित्र साल्वे साहब यहां पर
बैठे हैं। उनको में उनके एक राज्य सभा में दिये
गये भाषण की याद दिलाना चाहता हूं। यह
उस समय हो रहा था जब यूनिट ट्रस्ट मोफ
इंडिया के तमाम मामले देश के सामने थे। साल्बे
साहब का भाषण है—

"If so much money had been put through so recklessly because of the operation of the bulls, because of the speculators and gamblers, it was for the binance Minister sitting here to arrest and put an end to what was happening. In a particular forum when I raised this, I was told that the people had so much money that the market will not crash. Now, what kind of an approach is this? Where does the money come from? It has come from this kind of a source absolutely through a

fraud perpetrated by some people.

आगे कहते हैं :---

"if I had ever been the Finance Minister and if I had allowed this kind of a situation to arise where genuine and honest investors, the middle-class people, the lower-middle-class people, the salaried people, the employed people were likely to be cheated, I am afraid, I would not be simply sitting in office."

This is the statement which he has made.

श्रापका जब समय श्रायेगा तब बोल लीजिये।(ण्यवधान) श्रभी दिल यामकर बैठिये।

विद्युत मंत्री (श्री एन.के.पी. साल्वे): ग्रगर यील्ड करें तो में....

चपसमाध्यक्ष (श्रोमती सुषमः स्वराज) : वे यील्ड नहीं कर रहे हैं। वे यील्ड नहीं करना चाहते। ठीक है स्राप कंटिन्यू करिये।

डा. मुख्ली मनोहर जोशो: मैं समझता हूं कि साल्बे साहब ठीक थे। मेरा आपसे अनुरोध है कि आप और आपके सारे. सहयोगी इस सिद्धांत का पालन कीजिये। सारी गवर्नमेंट को आफिस छोड़ना चाहिये। ज्वांइट रिस्पांसिबलेटी में यह है कि चाहे इसमें प्रधानमंत्री दोषी पाये जाएं विस्त मंत्री दोषी पाये जाएं, स्टेट मिनिस्टर दोषी पाये जाएं, अर रेलवे मिनिस्टर दोषी पाये जाएं, स्टेट मिनिस्टर दोषी पाये जाएं, आर रेलवे मिनिस्टर दोषी पाये जाएं....

एक माननीय सदस्य: एक्स मिनिस्टर?

डा. मुरली मनोहर जोशी: एक्स मिनिस्टर तो एक्स हो गर्ये।....(ज्यवधान)...

हमारी इस बारे में साफ राय है कि जो भी दोषी पाये जाएं उनको दंडित कीजिये। अगर मैं दोषी पाया जाता हूं तो मुझे दंडित कीजिये। हम इसमें कोई भेद नहीं करते हैं। जो दोषी हैं उसको दंडित कीजिये। लेकिन दंडित करने से पहले जो लोग इस तमाम घपले में साझीदार हैं, जिन्होंने राष्ट्र के बंदर वेमियाद लूट की है, जिन्होंने सारे देश को कंगालो के दरवाजे पर पहुंचा दिया है, जिन्होंने इस देश को अंतरराष्ट्रीय संस्थाओं ने सामने गिरवी रख दिया है, बिन्हीने देश पर बेनियाद कर्जा बढ़ा दिया है, जिन्होंने लटेरों और उनी के हाथीं में इस देश का अथ-तब सौंप दिया है, सबसे पहले उन्हें है जरी बेचेंज से जाना चाडिये और इस भ्रष्ट और बेईमान सरकार को सबसे पहले हटना चाहिये । अरूरत इस बात की है जो दोयी है उनको दंड दीजिये। अगर मैं दोषी हूं तो मुझे दंड वीजिये, ग्रगर स्टाक ब्रोक्स दोषी हैं तो उनको दंड वीजिय, ग्रगर ग्राफिसर दोषा है तो उनको दंड वीजिये, झगर जे.पी सी. का कोई सदस्य दोषी साबिल हो तो उसको दंड दीजिये, लेकिन इसके पहले ज्वांइट रिस्पांसिबेर्नेटी के सिद्धांत, जो पालियामेंटी डेमोकेसी का ग्राघारभत सिद्धांत है. उसका भादर कीजिये। सत्ता तो चंद दिनों की चीज है। यह म्रानी-जानी चीज है। यह पांच साल भी रहसकती है और पांच महीने भी रह सकती है। इसके लिये म्राप सारे देश को समाप्त क्यों कर रहे हैं, सारे देश को ब्रात्मा का हनन क्यों कर रहे हैं, सारे देश के जीवन मल्यों को क्यों बेच रहे हैं, सारे देश की भावी पीढ़ी के चरित्र को त्यों खुराद, कर रहे हैं ? मैं अप पर बारोप सगता हं कि बाप इस देश की मान-मर्यादा को नष्ट कर रहे हैं, आपने इस देश के चिर्त्नि को नष्ट किया है, आपने देश में भ्रष्टाचार को बढ़ाया है । मैं ग्राप पर यह ग्रारोप लगाता हं।....(भ्यवद्यान)....

श्राप ध्यानपूर्वक सुने । रिस्पांसविलेटी श्राफ दि मिनिस्ट्री जिसकी मैं बात कर रहा था, पेज 222 पर रिस्पांसविलेटी श्राफ दि मिनिस्ट्री के पैरा 16.61, जिसको उन्होंने पढ़ा था, मैं उसकी धारा "ए" पढ़ ब्हा हूं:

"For the MOF to have asserted that the rising share prices in early 1992, was among other things, a consequence of the liberalisation policies was musplaced."

नित्त मंत्री ने यह कहा था कि यह जो कुछ स्टाक एक्सचेंज में वूम था रहा है, यह हमारी लिवलाइ-जेशन, उदारीकरण की नीति का सुपरिणाम है। उन्होंने इसके बारे में बताया है, मैं पेज 210 पर जो है उसकी कोट कर रहा हूं:

"While furnishing material on several questions raised in Parliament, had held a view that the rising share prices in the share market had been on account of the policy of liberalisation adopted by the Government. The replies given by the Finance Minister Minister of State of Finance in the Parliament also tend to share this perception. In the Lok Sabha on 27th March. 1992 in response to an unstarred question, the Minister of State for Finance stated: 'the shares have shown a rising tendency during the last one month due to market factors including the recent liberalised policy.' Again, while addressing the representatives of the Stock Exchange on 28-3-1992, the Finance Minister had stated stock exchanges have been growing at a rapid pace ever since the Government assumed office because of the policy announced by the Government on trading, industry and the capital market'."

Therefore, what was happening in the share market was the result of the Government's policy.

सरकार खुद कहती है कि हमारी नीतियों के परिणाम स्वरूप यह भीयर मार्केट के अन्दर उछाला आया है। ज्वांइट पार्लियामेंटरी कमेटी की रिपोर्ट यह कहती है कि घोटाले के कारण से यह शेयर मार्केट के अन्दर उछाला आया है। इसमें अगर दो बातों को मिलाया जाए तो एक बात साफ है कि यह सरकार की नीतियां घोटाले की नीतियां घो, इसके अलावा कुछ नहीं थीं। आपको इस जे.पी.सी. की रिपोर्ट का बादर करना चाहिये। (व्यवधान)

मौलाना ओषेदुल्ला **बान घाषको (एक्स प्रदेश**)ः नीतियां और घीटाला दो**नों एक ही ची**ज धीं (व्यवधान)

†[] Transliteration in Arabic Script.

डा. मृरलो मनोहर जोशीः दोनों एक हो वीड़ा वीं। मैं आपसे कहना चाहता हं (व्यवदान)

SHRI V. NARAYANASAMY: Mr. Residy, he is speaking against the findings of the JPC of which you were a Member. Yet, you are appreciating him?

डा. मुरली मनोहर जोशी: मैं जो पढ़ रहा हूं उसमें कांग्रेस के सदस्यों की भी हस्ताक्षर हैं। इसमें भी आप एकमत हैं, मैं अकेला एकमत नहीं हूं। (ध्यवधान)

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Narayanasamy, why are you interrupting him again and again?..(Interruptions)..No interruptions, please.

डा. मूरली मनोहर बोबी: प्रमोद कुमार गुप्ता, केन्द्रीय प्रत्यक्ष कर बोर्ड के सदस्य थे। उनका 28 दिसम्बर का जनसत्ता में दिया गया बयान है। जो केन्द्रीय प्रत्यक्ष कर बोर्ड (जांच) के पूर्व-सदस्य थे सो.बी डी.टी. में श्री प्रमीद कुमार गुप्ता वह यह कहते हैं—

"30 मार्च, 1992 को सुबह 9.30 पर श्री मननोहन सिंह ने उन्हें अपने कसरे में बुला कर यह पूछा कि तुमने हर्षद मेहता के यहां छापा नयों मारा । उनका आश्चर्य चिकित रह जाना संभव था । उनके अनुसार ऊपरी दबाब के कारण इन छापों के बाद आगे की कोई कार्यवाही नहीं हो सकी" (व्यवधान)

जी हां, जनसत्ता की बात मैं कर रहा हूं। बह बयान कल छपा था और इसके ऊपर आज मनमोहन सिंह जी ने कोई खंडन नहीं किया है। मुझे खुणी होती प्रगर प्राज के प्रख्वारों में वे इसका खंडन करते कि उन्होंने कोई ऐसा बयान नहीं दिया था। वह संसद में भी श्रा कर कह सकते वे कि बयान गलत है। (म्यवधान) यह गंभीर ग्रारोप है। (म्यवधान)

SHRI V. NARAYANASAMY: Madam, I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Dr. Joshi, he is

raising a point of order. Let nice hear what his point of order is,

थी मूलचन्द मीणा (राजस्थान) : महोदया ... (म्यवधान)

जपसभाष्यक्ष (श्रीमतो सुषमा स्वराज): मैं एक को सुन रही हूं। आप बैठिये। श्रापके ही दल के एक सदस्य व्यवस्था का प्रका उटा रहे हैं, वह भी नहीं सुनने दे रहे हैं।

5HRI V. NARAYANASAMY: Madam, it has been the convention of the House that hon. Members need not quote from the newspaper reports. (Interruptions).

् उपसभाष्यक्षः (श्रीमृतो सुबमा स्वराज): कहां से यह नयो कनवेंगन ग्रा गई? मि. नारायणसामी दिन रात ग्राप कोट करले हैं।

There is no point of order. Please siddown.

ग्राप स्वयं दिन-रात न्यूजपेपर रिपोर्ट मे यहां कोट करते हैं और सदन काहर सदस्य कोट करता है। ग्राप बैठिये।

श्री शंकर दयाल सिंह: महोदया, मैंकहूं कि श्राज यह दहस की शुरूआत हुई तो वह भी एक ग्रखबार के कोटसे शुरू हुई। जिनको मैंने कोट किया था वह बैठी हुई हैं मारप्रेट श्राच्वा जी।

ं उपसन्नाध्यक्षः (श्रीमती सुवमा स्वराज)ः मैने रूलिंग देदी है न ।

SHRI V. NARAYANASAMY: Madam, kindly hear me. How can you give your ruling without hearing me completely?

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): I have already heard you; and I have disposed of your point of order.

SHRI V. NARAYANASAMY: I have got a right to speak on a point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You have already submitted on your point of order.

SHRI V. NARAYANASAMY: I had just began but not yet completed.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI): What is your point of order 7

श्री कैताम नारायण सारंग (मध्य प्रदेश): मैडम, इनका नाम प्वाइंट याफश्राईर रख दिया जाए। (व्यवधान)।

SHRI V. NARAYANASAMY: While speaking, Dr. Joshi referred to a newspaper report about Shri Manmohan Singh in this House. On an earlier case, there was a ruling by the Deputy Chairman in this House some three days back that Members should not quote from the newspaper reports

THE VICE-CHAIRMAN (SHRIMAT) SUSHMA SWARAJ): The Deputy Chairman never ruled like that...(Interructions). Mr. Naravanasamy, have you completed?

SHRI V. NARAYANASAMY: Kindly listen to me and then give your ruling on my point of order.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI): Why don't you conclude 7

SHRI V. NARAYANASAMY: Therefore, I am mentioning that the hon. Member should not be allowed to quote anything from the newspaper.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): The Deputy Chairman never ruled like that. It has been a convention in this House that Members have been quoting from the newspaper reports.

SHRI V. NARAYANASAMY: Without going through the earlier proceedings, kindly don't say like that.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Then, I am giving ruling from the Chair that Members have been quoting from the newspaper reports; and Dr. Joshi is well within his right to quote from the newspaper reports.

डा. मुरली मनोहर बोबी: मैं जानना चाहता है कि अगर सारे सूत्रों को मिलाया जाए (ब्यवधान)

श्री एत. एत. अहसुवालिया: महोदया (व्यवद्यान) यह जो जनमन्त्रा की बात कह रहे हैं (व्यवद्यान)

हा. मुरली मनोहर जोशो : मैं ईल्ड नहीं कर रहा हूं (ध्यवधान) ग्राप तो जे पी सो. के सदस्य हैं । (ध्यवधान) मैं कहता खाहता हूं श्रगर इन तमाम सूत्रों को मिलाएंगे तो ग्रापको पता लग जाएगा कि इस श्रोटाले के पोछे कितनी बड़ी साजिश है और कितने लोग : (ध्यवधान)

श्री एस एस अहसुवालिया: यह सवाल उठा या (श्रावधान) टाइम्स ग्राफ इंडिया में यह सवाल उटा या और यह छपा था। उस वक्त फाइनेंस मिनिस्टर का जवाब ग्राया था। (श्रावधान) ग्राप पूरी इनफॉरमेशन दीजिये। (श्रावधान) ग्रध्ये वात क्यों बता रहे हैं (श्रावधान)

जपसमाष्यक्ष (श्रीमती सुषमा स्वराज): टीक है, श्रीपने पूरो कर हो है :

श्री एस.एस. अहसुवालियाः कोई ऐसी मीटिंग नहीं हुई ।गलत बयान ही रहा है (व्यवान)

जपसभाष्यक्ष (श्रीमती सुषमा स्वराज): आज जारी रखिए ।

डा. मुरली मनोहर बोबो इसलिए जो बे.पी.सी. की रिपोर्ट है वह यह कहतो है— क्योंकि फाइनेंस मिनिस्टर ने बहां यह प्ली ली थी।

"The FM cannot be held responsible for administrative failures or management deficiencies in the case of individual banks and other financial institutions."

मैंते इसको बहुत साफ कर दिया है कि इस् देश की सरकार की परस्परा है, प्रधान संबी की परस्परा है, संवियों की परस्परा है । तीन-तीन, चार-चार विस्त संवियों की त्यागपत्र देना पड़ा हैं। इसलिए इस मामले में कस्ट्रिटिश रिस्पॉसिशिसिटी जनकी है । कमेटी ने बहुत साफ कहा है 16,63 मैं--

"The principle of constructive ministerial responsibility is equally applicable to other Departments and Ministries where acts of omission and commission have taken place in the discharge of function and duties at different levels."

इसलिए किसी को इस्लेप मीट एक ब्रादमी को वहीं बनाया जाए । जहां जहां जो गलती हैं उसको स्वीकार करना चाहिए । इससे ब्राप देश की निगाहों में ऊंचे उठने । ब्राप तैतिक चरित्र को हिमालय से ऊंची उज्जाई पर ले जाएंगे ब्रगर ब्राप इस जे पी सी. की रिवमेडें जन को स्वीकार कर अपना ब्राचरण करेंगे । ब्रागे इस कमेटी की रिटोप मुनिये—

"While the mood of the Government is up beat on liberalisation, their orientation towards strict enforcement has yet to manifest itself. Deregulation without effective checks and balances would be an unmitigated disaster."

मैं इस बात की तरफ ब्राप्रका ध्यान लाना बाहरा है, क्यों, क्योंकि इस स्कैम के संबंध में शायद ग्रापको ध्यान हो, इसी सदन की कार्यवाही की तरफ ग्रापका ध्यान ग्राकषित कल्गा जब पिछली बार हम लोगों ने जानकी रमन कमेटी के बारे में प्रगस्त, 1992 में यहां चर्चा की थी, उस मस्य मैंते सदन का ध्यान दिलाया था कि श्री क्र^{दण} मूर्ति महोदय जो योजना ग्रायोग में हैं वे हर्षद मेहता को लेकर बित्त मंद्रालय में गये थे। उन्होंने विता मंत्रालय के ब्रिधिकारियों के सामने अनकी एक बैठक कर।ई, जिस बैठक में यह कहा गया या कि इनके पास एक ऐसा सिद्धांत है, एक ऐसा तरीका है, जादू है, लकड़ी **का एकद**म डंडा फिराएंगे और फोरेन एक्सचेंज का फूलो होने लगेगा, विदेशी मुद्रा द्वस देश में झटाझट आने लगेगी । यटि होगा ग्रापको । सूल ज्ञा-सिमसिम ने कहेंगे, हुर्षद

मेहता और देश के अंदर प्रशाध रीति से विदेशी मुद्रा स्नाने लगेगी और हमारा बैलेंस स्नाफ पेमेंट **ब**त्म हो जाएगा । हर्षद मेहता की भन्नाकात कृष्ण मृति ने कराई । कृष्ण मृति से क्या किसके संबंध है और कैसे बैंक्स के अंदर, किस तरह से संबंधों का लाभ जठाकर किया गया, यह इसी रिपोर्ट में लिखा गया है । उस विस्तार में मैं नहीं जाना चाहता हं। लेकिन हर्षद मेहता की मुलाकात फाइनेंस मिनिस्ट्री से होती हैं । हर्षद मेहता की मुलाकात के बाद हर्षद मेहता की मलाकात बैंक के ग्राफिसर्स से होती है, उनसे बातचीत होती है । हर्षद मेहतायह कहते हैं, इविडेंस में देते हैं कि वहां उनसे मलाकात हुई । बैंक के कर्मचारी यह कहते हैं कि उस मुलाकात के बाद हर्षद मेहता के मामले में बैंकों ने बहुत ढील डालनी शरू कर दी । यह भी इस प्रतिवेदन के पढ़ने से स्पष्ट है कि इस सारे स्कैम का उद्देश्य इस देश की अर्थव्यवस्था में उछाल लाना था । यह दिखाना था कि हमारे ग्राधिक सुधार बहुत ठीक दिशा में जा रहे हैं । मैं इस बारे में भ्रारोप लगाना चाहता हूं इस सरकार पर, इस में पी.सी. के प्रतिवेदन के पश्चात कि इस घोटाले में केवल हर्षद मेहता या बैंक के ब्राफिसर्स या किसी वपरासी को पकड़ कर बंद न किया जाए, बल्कि भगर आप इसकी गहराई से जांच करेंगे तो आपको कारेन बैंक्स का रोल इसके अंदर मिलेगा। हमारे देश के राजनीतिज्ञ की ओर जो कृक्षियों पर बैठे हुए हैं उनकी शह इस के अंदर ग्रापको मिलेगी । उन्होंने जानव झकर इसको करवाया / होने दिया इसको । इविडेंस दी जा रही हैं इसके अंदर । पछा गया है इसके अंदर, ग्रगर मैं ग्रापको पढकर दिखाऊं कि कैसे बैंक के लोगों ने किया या मैं श्रापको यह भी बताना चाहुंगा कि किस तरह से लिबरलाइजेशन के अंदर फारेन बैंक्स यहां श्राये और उन फारेन बैंक्स ने किस तरह से हमारी मर्भव्यवस्था के अंदर लोगों को लालच दिलाया और कैसे क्या किया। उसको मैं ग्रापको उदाहरण देना चाहता हं जरा 6,22 को देखिए--यह कैनफिना के लोग गवाही दे रहे हैं--

"It is obvious that the management of CANFINA was well aware of the affairs being conducted irregularly. The company has pleaded in justification of its action and condonation of not having followed the PMS guidelines—Portfolio Management Scheme. We would not have been able to do either market making of PSU bonds or managed the PSU funds since these guidelines were generally not followed by other competitors mainly foreign banks, who entered this arena in early 1991 as a result of Government's liberalised policy and started offering high yields."

मैंने यहाँ इसी सदन में वित्त मंत्री जी से पछा था कि इनफारेन बैंक्स के प्राफिट इतने ज्यादा क्यों हैं । उन्होंने उस दिन उत्तर दिया कि स्रगर वे इफी शियंट हैं तो मैं क्या करूं। मैंने उनसे पछा था म्राप तो इस बित्त मैवालय में बहुत दिनों से हैं, फाइनेंस सैकेटी भी रहे हैं, रिजर्व बैंक के गवर्नर भी रहे हैं । हिन्दुस्तान का जोसारा विल विभाग है और बैंकिंग विभाग है, उसको भ्रापने ठीक क्यों नहीं किया ? ग्रगर एफीशिएंसी के लिए हर चोज हमें फारेन लानी पड़ेगी, इसका तर्क तो यह होगा कि हमारी सरकार स्रगर इनएफी शिएंट है. तो फाँरेन सरकार को लाकर बैठा लो । वह ज्यादा एफीबिएट होगी । एफीबियसी हम यों नहीं ला पा रहे हैं ?(व्यवधान) हां, कर रहे हैं, मैं मानता हुं उस बात को, धीरे-धीरे उधर जा रहे हैं, मैं उस बारे में म्ना रहा हूं। इसलिए मैं म्रापसे कहना चाहता हं कि म्रापने बैंकिंग को एफीशिएंट बनाया नहीं । ग्राप फारेन बैंक्स को यहां लेकर ब्राए ब्राई.एम.एफ. और बर्ल्ड दैंक के दबाव में, गैट पर दस्तखत करने की ग्रंपनी जल्दबाजी में भ्रापने बहुत पहले से श्रपना मन लिया था कि स्राप गैट पर दस्तखत करेंगे । स्राप ग्राई एम एफ के सामने घटने टेकेंगे, ग्राप देश की म्रर्थ व्यवस्था को गिरवी कर देंगे।

You will open the womb of the economy. You will allow the rape of the Indian economy by foreigners.

यह ग्रापको साजिश थी । इसलिए ग्रापने इस स्कैम को होने दिया। इसलिए ग्रापने इस स्कैम को चलने दिया। ग्रापने इस स्कैम के अंदर लोगों को शह दी, उनके ऊपर ग्रांख बंद रखी। क्योंकि जब हम विदेशी बैंक वालों से कहते हैं तो वह कहता है कि मैं क्या करूं। मैंने तो यह देखा: Reserve Bank is turning a Nelson's eye to all that was happening in violation of regular guidelines.

इर-रैगलरिटीज के कमिट करने में ग्रगर रिजर्व बैंक प्रांख बंद कर लेगा तो दीव किसका है ? रिजर्व बैंक का । ग्रगर रिजर्व बैंक का चौष है तो फाइनांस मिनिस्टर ने यहां इस सदन में कहा कि रिक्षवें बैंक का क्वेंनर तो बहुत अन्छ। है। रिज़र्व बैंक का कोई दोष नहीं है । यदि उन्होंने कहा । अगर रिजर्व बैंक का दोष आज है और उस दिन फाइनांस मिनिस्टर ने रिज़र्व बैंक के गवर्नर को यहां बचाया और रिवर्व वैंक के गर्वनर को तारीफ को तो आज क्या हम्रा? इसलिए रिजर्व बैंक के सारे प्रपराधों के लिए उनकी सारी द तीतियों के लिए उनका सत्री इन अनियमित्ताओं की अनदेखी करने के लिए कौन जिम्मेदार होए। ? फाइनांस मिनिस्टर । काइनांस मिनिस्टर को किसने रखा है ? प्रधान मंत्री ने । प्रधान मंत्री उसके लिए जिस्मेदार था । * * * (व्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, what Mr. Joshi is saying is correct. ... (Interruptions)... He defended him on a number of occasions.

(Interruptions)

DR. MURLI MANOHAR JOSHI: In response to my question, he has said. "Foreign banks are efficient."

ब्रौर उन्होंने यह कहा है कि फारेन बैंक एफाशिएंट हैं ब्रौर इसलिए अगर वह आ गए तो फारेन बैंक्स को कीन लाया है ? फारेन बैंक्स अनियमितता कर रहे हैं और रिजर्ट तैंक कह रहा है कि फारेन बैंक्स अनियमितता कर रहे हैं और रिजर्ट तैंक कह रहा है कि फारेन बैंक्स अनियमितता कर रहे हैं तो आप क्या कर रहे हैं ? ब्रापने क्या किया? मैं बिन्त मंत्रा जी से और सरकार से यह पूछना चाहुगा कि अगर यह तो रिजर्ट बैंक कहना है ब्रोर आज नहीं काफी पहले उसने कह दिया कि फारेन बैंक्स अनियमितताओं को दूर करने के लिए क्या किया? क्या उन्होंने उन बैंकों के अदर कोई कानूनी कार्रवाई की ? क्या

उन्होंने उनके भौरिजन कंट्री में, जहां से वे भ्रात हैं जिस देश के वे बैक्स हैं, उस देश के कानन को उस पर श्रप्लायी करने का कोशिश की है ?क्या उन्होंने वहां डिप्लोमैटिक नैवल पर कोई बात वी ? क्या उन्होंने कार्यवाही की ? इसका तो इस जे.पी.सी. से कोई संबंध नहीं है। यह तो एक सीधी सी बात है। रिजर्व बैंक का एक ब्रादमी बार-बार लिख रहा है, जो हम री गाइबलाइस हैं, जो हमारे निर्देशक सिद्धांत हैं, उनका उत्संचन किया जा रहा है। विदेशी बैंक कह रहा है कि हम तो देख रहे हैं कि इस देश में सब जगह इन लाइनों का उल्लंधन हो रहा है तो हमने भी ज्ञलंधन कर दियात तो यह क्या मतलब है ? द्याप फारेन बैक्स को दोष दें, फारेन बैक्स प्रापको दोच टें, जो जिन्मेदारी किसकी है ? जिम्मेदारी उनकी है जो मरकार बनाते हैं, जो सरकार पर बंठे हैं, जी इस देश की ग्राय व्यवस्था का नियम्बर कर रहे हैं । एक नहीं, 36 हजार करोड़ स्पया पी.एस. यु का लगाया गया है, इन तमाम निवेशों के प्रत्यः, लॉटरी, सट्टे ग्रौर जुए के सन्दर । पी एस पुत्र के बांड्स किसलिए इकट्ठे होते हैं ? **पी** एस य**ं के बांड्ल इक**टटे इसलिए होते हैं ताकि रिसोर्नेज का मोबिलाइज्ज्ञिन हो. माधनों को इकट्टा किया जाए और देश के विकास के काम में लगाया जाए । अगर रेलवे फाइनांस कार्पोरशन कोई बांड वेचती है सी उस बांड को देने का मतलब यह है कि लोग प्रथमा धंसा दें ताकि रेलवे लाइनें खोली जा सकें । ग्रगर काई पाँचर फाइनांस कार्याण्यान बांड्स करता है तो इसका मतलब है कि वेश के प्रंदर बिजनी पहुंचाने के लिए, गांधी में विजली पहचाने के लिए, ग्रागर कोई कृषि का बिटान प्रयमे यहाँ फटिला**इजर के कल-कारखानें** खोलने के लिए बांडस जारी करता है तो इसका मतलब है कि किसंभों को खाद देने के लिए बांध्स दिए जायेंगे, गांजों में सिवाई के लिए इस्तेमाल किया जाएगा । लेकिन ग्राप इस काम के प्रदर पैसा नहीं लगाते । एक या दो सानों **में भ्रापके** पास ३६ हजार करोड राया सरालस दंह है और अ।प उस फंड से अट्टा खेलते हैं, जुआ खेलते हैं। यह सरकार की नीति है। आराप यह कह रहे हैं। द्यापनो शर्म नहीं स्राती कि साप उस पैने की जुपा खेलने के लिए लगा रहे हैं, सट्टा कर रहे हैं, फार्वर्ड ट्रेडिंग कर रहे हैं ' '(ब्यवधान) ग्राप खेतों की पानी नहीं दे पा रहे हैं। गांव के गांव के (अवधान) ग्राज तमाम खेत के खेत बिना पानी के प्यासे हैं (अवधान) ग्रीप प्राप्त दित थाने कर वैठिए, 46 साल में ग्रापने जो कुछ किया है, जे.पी.सी. की रिपोर्ट कहती है (अवधान) धिंजवां उड़ा रही है। गह मामूली बात नहीं है। यह सामान्य नात ... (अवधान)

SHRI GURUDAS DAS GUPTA: Please, Mr. Joshi. Whatever may be the crime, ... (Interruptions)...

डा. मुरली मने।हर जोशो: यह केवल अधिक स्क्रीम नहीं हैं। महोदया, मैं बताना चाहता हूं, यह केवल 11 हजार, 6 हजार, 8 हजार करोड़ रुखें का घोटाला नहीं है । ग्रगर काई यह समझता है: '(व्यवधान) एवर बाकमें, यह घोटा।। सिर्फ बैंकमें का ग्रौर बैंकों के ग्रफसरों का है (व्यवधान)

मैडम, मैं क्षमा चाहता हूं, यह घोटाला.... (व्यवज्ञात)

उपसमाध्यक्ष (श्रीमती सुषमा स्वराज): एक मिनट इकिए, जगेश जो एक मिनट कीएएँ।

धी शंकर दक्षाल लिहः महोदया, वैं एक बात कहना चहता है। यह नैतिकता का प्रश्न है कि जो लोग जे.पी.सी. के मेंबर हैं वह उठ-उठकर दोलें, यह शोभा नहीं देता । व्यवधान)

SHRI JAGESH DESAI: They are distorting the facts. (Interruptions)...

SHRI GURUDAS DAS GUPTA: It is not distorted. What Mr. Joshi is saying is correct. Every word of his speech is correct.

श्री एसः एसः श्रहलुवे लियाः महोदयाः यह गलत-बयानी न वरे । रिपार्ट में जो चीज है, ये उसका गलसबयाना कर रहे हैं।

उपसमाध्यक्ष (श्रीमती सूपमा स्वराज): श्रहतृबालिया जी और जगेश जी बात सुनिए। एक मिनिट गुस्दास जी, मेरी बात सुनिए डा. जोली एक मिनिट । जगेश जी, भ्राप बैडिए । देखिए, डा. जोशी जिन तथ्यों को सदन में रख रहे हैं, प्रगर ग्रापको उसमें काई गलत बात लगेती है तो प्रभी ग्रापके सात लोग बोलने वाले हैं। ग्राप तमाम तथ्य उनको दे देखिए और वह लोग प्रपनी बात कहते हुए उसको रख सकते हैं। वह समय की बात की रख सकते हैं । वह समय की बात की रख सकते हैं कि यह कब मुख हुआ। ग्राप उतके फैक्ट्स में कोई दोष या कोई गलती है, ग्राप वह कोई इनकरेक्ट्स फैक्ट्स कह रहे हैं तो ग्राप प्रपने लोगों के बताइए, वह उस समय बोलेंगे तो इनकरेक्ट इनफोर्मेशन को करेक्ट करने का काम कर सकते हैं क्योंकि ग्राप इस तरह बीच में इंटरेंगास होंगे तो बहस नहीं हो सकेगी।

श्री एस.एस. ग्रहनुवालिया। नैडम. हमारी जिम्मेदारी है सही बात सुनने की ।

SHRI GURUDAS DAS GUPTA: It is not true. Whatever he is saying is not true. It is totally incorrect. His statement is totally incorrect.

उपसमाध्यक्ष (श्रीमती सुपमी स्वराज): ग्रीप बैटिए।

When he is saying it is correct, if other parties feel that he is saying some incorrect fact, they can say what they want when they speak. (Interruptions). . .

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Two Members of the JPC are fighting, (Interruptions).

डा. मुरली मनोहर जोशो : मैडम, पैरा-14. 21

उपसमाध्यक्ष (श्रोमतो मुक्सा स्वराज) : जोशी जी, एक मिनिट, ग्राप मुझे यह बताएँ कि ग्राप कितना समय और लेंगे क्योंकि एक घंटा, दो मिनिट बी जे॰पी॰ का टाइम है ?

डा॰ मुरली मनोहर जोशी: ग्रभी तो ग्राद्या श्रंटा हुग्रा है।

जपसमाध्यक्षे (श्रीमती मुक्सा स्वराज) : प्रभी श्रापके 38 मिनिट हुए हैं, ग्राप कितना समय और लेंगे ? दस मिनिट और लेंगे।

ुडा, मुरली भनोहर जोशी: व्यवधान के मिनिट काटकर । मैडम "The Committee note that the PSUs were the single largest source of surplus investible funds around Rs. 36,000 crores between April, 1990 and December, 1992 only."

दो साल के अंदर 36 हजार करोड़ रुपया इन-देस्टमेंट फड का है, लेकिन आप इनवेस्टमेंट नहीं कर रहे हैं, धाप कारखाने नहीं खोल रहे हैं, दृष्ण नोगों के लिए रोजगार पदा नहीं कर रहे हैं। आप घाट में चलने वाले अपने कारखानों के लिए सट्टा खेलकर, फारवर्ड ट्रॉडिंग कर के, मुनाफा कमाने को कोशिश कर रहे हैं। (व्यवधान)

"In the investment of these funds, guidelines and instructions were routinely flouted."

जेब्सीब्सीब्र ने साफ-साफ बता दिया है कि किस तरह से घापके बांडस के पैसे सीवे बोकर्स के पास चले गए । यही तो कंड्रहट किया गया ।

Banks siphoned off the money of these SUs.

श्वापने जा बोल्बार० रिसाटस अहर श्रसत्य श्रेयर सर्टिफिकेट्स दिए हैं, तो यह सस्ता भ्रापने बौन लिया है। पी एस व्यव का पैसा गया इनवेस्टमेंट के लिए, कुछ दिनों के लिए तो बात समझ में श्रा सकती है। हजारों करोड़ रूपया पास पड़ा हुआ है, लेकिन आपने किसको दे दिया इनवेस्टमेंट के लिए और 6 महीने के लिए तो बात समझ में आती है, लेकिन आपका वह पैसा सीधे बोकर्स के पास जा रहा है। ब्रोकर उससे बैकवर्ड-फारवर्ड देंडिंग कर रहा है, वे हर तरह को हरकतें कर रहे हैं. हवाला मनो पदा कर रहे हैं और श्राप , क**इ रहे हैं कि हम देश का**ैबड़ा उत्पादन किर रहे हैं। बाप सह का उत्पादन कर रहे हैं। भाप कह रहे हैं कि देश के अन्दर धन का सभाव है। प्राप 36 हजार करोड़ रूपया घोटाले का खुले हाथ बांट रहे हैं।

श्री एन के पो साल्वे : किसने [किया ?

डा॰ मुरली सनोहर जोशी: ग्रापने किया है।
थी एन॰के॰पी॰ साल्वेः यह तो रिपोर्ट में नहीं
कहा गया है। ग्राप किस रिपोर्ट की दुहाई दे
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रहे हैं। एक रिर्ासिबिलिटी की बात तो हमारी समझ में बातो है, मगर यह बात कि बापने सदा किया, इतना न बहकें, थोड़ा-सां संयम रखें।

SHRI GURUDAS DAS GUPTA: I would like to know if he is responding from the Government.

े उपसभाष्यक (भौमती सुषमा स्वराज) : का जोगी, ग्रज ग्राप समाप्त की जिए।

 जा. मुरलो ममोहर जोशी : मैडम, देखिए कमेडी ्वया कहती है—

"The facts stated in the foregoing paragraphs clearly bring out the irregularities committed by ONGC in the deployment of large surplus funds."

भाज देश के अंदर गैस की कभी है, पेट्रोलियम की कमी है, पेट्रोलियम की कमी है, पेट्रोलियम प्रसप्तारेशन की कमी है। सारा नार्थ ईस्ट माँग कर रहा है, असम के लोग चिल्ला रहे हैं, हमारे यहां रिफायनरी बनमी बाहिए, हमारे यहां गैस की खोज होनी चाहिए लेकिन औ०एन की क्सा व यहा है?

"The facts stated in the foregoing paragraphs clearly bring out the irregularities committed by ONGC in the deployment of large surplus funds as also the shortcomings in the Evidently, in order to circumvent the Government restrictions in regard the placement of funds with banks, ONGC has sought to make an unsustainable distinction between 'short ferm investment' and 'short term posit'. No one at the level of officials of the Ministry or in the top management of ONGC or in the legal department of ONGC seems to have bothered to check whether or not such action was compatible with the provisions of the ONGC Act. Cupidity anpears to have overcome all considerations of propriety or legality."

Whether it was cupidity or first class stupidity, the House has to decide. (Interruptions). Ours is the combination of both.

SHRI JAGESH DESAI: What about Railway Finance Corporations?

DR. MURLI MANOHAR JOSHI: I am coming to that. Air India, Vayudoot, KRIBHCO, IFFCO, OIDB, all of them have been involved in this activity. (Interruptions). Whosoever was the Minister, you find out. (Interruptions). Mr. Fernandes was a Minister for four months. If Mr. Fernandes was responsible, hang him. I am not holding any brief for him. If it is Mr. Fernandes, hang him. It is Joshi, hang him. If it is you, please get yourself hanged. That is what I would like to say. I am ready to be hanged. Are you? (Interruptions).

Now I come to other issues. Madam, I would like to draw your attention to Para 18.43.

यह दो करीड़ रूपमा किसने दिया क्यों दे दिया ? ग्रचानक एसा प्यार क्यों पैदा ही गया कि दो करोड़ रूपमा, एक-एक करके खाते में दे दिया हमें तो कोई पांच पैस भी बैंक बाला नहीं देगा । उसके पास जाएंगे को कहेगा कि सिक्युरिटि लाखो । ग्रगर कोई रिक्यो दाला वहां पर जाएगा और कहेगा कि मूझे रिक्या खरीदना है बीस कुनार रूपए का, तो उसके कहेंगे कि पहले मकान परवी रखो, दो ब्राइमियों का सर्टिफिकेट लाओ । बीर,

यहाँ पर

Withour any security, banks after banks, financial companies after financial companies have been liberally donating funds and allowing this money to flow. The GSAL is a public limited company with its registered office at Hyderabad. Shri Krishna Mohan is the Managing Director of this Company and Shri Prabhakara Rao is one of the Directors. Who is Mr. Prabhakara Rao ? He is the son of the hon. Prime Minister.

नया यह दो करोड़ रूपया इसीलिए वे दिया गया ? सवास इस बात का है । इसकी जांच होनी चाहिए । इस नात की जांच होनी चाहिए । कोई प्रोनोट नहीं है। कहां गया, मुख लोग कहते हैं, कि यह रुपया व्यक्तिगत आदमी को दे दिया गया। दो करोड़ स्पया दे दिया गया, इसका कोई प्रोनोट है, कोई डाक्य्मेंट हैं? कहीं पर कोई एक्सचेंज हुआ ? यह आई को यू लिखा गया कहीं पर ? नाम मेरे आये पैसा और दूसरे के एकाउण्ट पेयो में जमा हा जाए मेरे नाम का पैसा। किसने लिखा ? किसने ऐसा कर दिया ? इसमें जांच को बात कहीं है कमेटी ने, और कहां है कि इसको कई एजेन्सीज द्वारा करांना चाहिए। यह रुपया किसलिए दिया गया है, इसका अबाव चाहते हैं।

The Managing Director of the Company stated before the Committee that he had taken this loan in his personal capacity. What is this personal capacity?

दो करोड़ को हैसियत, दो करोड़ का लोन ले कोई ब्रादमी । · · · (व्यवद्यान) · · . और कमेटी के सामने वह गलत भी सावित हुर्भों है।

It was not found correct. The GSAL opened its Rights Issue on 27th March, 1992. This issue was to close after a month.

एक महीने तक वह राइट इस्यु चलना या और इनको अपने उस राइट इस्यु के लिए पैंसे का ≨इंतजाम करना या।

The response to the issue was not encouraging and in the words of the witness:

"As a matter of abundant caution I made this arrangement of Rs. 2 crores"

राइट इस्यु आपका पलोग न कर जाए जीव आई के सेल का । लेकिन, बहुत सी कंपनियां फ्लोप करती हैं, बहुत सी कंपनियों का राइट इस्यु पूरा नहीं होता और पैसे बापस हो जाते हैं। बहु कहते हैं कि अगर पूरा इस्यु कहीं आएका, सबसकाइब नहीं होगा तो रिटन द मनी । लेकिन, यहां आप राइट इस्यु देते हैं और कहीं पर फ्लोप न हो आए, उसके लिए ऐसा प्यार क्यों ? यह जीव आई कि सेल कंपनी के लिए ऐसा पेबरेट

ट्रीटमेंट क्यों ? मोस्ट फीबरेट कंपनी यह क्यों हुई ? यह सवाल उटता है। इसका जबाव मिलना चाहिए। इसकी जाब होनी चाहिए। और, वह यह कहते हैं—

The audit sub-committee, of the Evard of GSL which met on 12-3-93 at short notice recorded as follows: "It was concluded that this transaction was purely between Shri Krishnamohan and ABFSL and neither Shri Prabhakar Rao nor GSL has anything to do with the transaction directly or indirectly." The after examining the evidence on record, observed as follows: "The cheque ceived from HBT was treated as 'sundry suspense account' in ABFSL." It was not given as loan. It was treated as 'sundry suspense account'. The original copies of letters of Shri Krishnamohan dated 15th and 17th of April, 1992 were not available with ABFSL. Copies of these letters supplied to ABFSL were subsequently under authori'y by Shri Shashikant. Evidence was cooked. Evidence was fabricated later on.

यह क्या आप कर रहे हैं ? इस देश को कब तक श्राप लूटेंगे, कितना लूटेंगे, कितना देश को श्राप ज्लोड करायेंगे, इसकी एनी मिक करायेंगे, इसकी एनी मिक करायेंगे, इसकी प्राई एम ०एफ न्तूटे, इसकी बर्ल्ड बैंक लूटे इसकी हिन्दुस्तान की सैन्ट्रल गवर्नमेंट लूटे, बोकसे लूटें, बैंकसे लूटें, ब्यूरो-केट्स लूटें, बकैनीयर्ज लूटें, कोन-कीन इस देश को लूटेगा। और इस लूट के ऊपर प्रीजाइड करें आप उसकी शह हैं , आप उसकी प्रोटैक्ट करें, आपको क्याही गया है ? जड़ी शियरी में भ्रष्टाचार हो, आप उसे प्रोटैक्ट करें । हषंद महता भ्रष्टाचार करे, आप उसे प्रोटैक्ट करें । यह सरकार है या फ्रष्टाचार करें, आप उसे प्रोटैक्ट करें । यह सरकार है या फ्रष्टाचार का नाला है ? यह क्या है यह मैं जातना चाहता है ?

महोदया, मैं प्रापसे कहना चाहता हूं कि पे सारी बातें नहीं हो सकी होतीं प्रगर प्रधान मंत्री का स्वयं का रक्षान इस तरफ न होता। मैं इसमें मुख्य दोषी प्रधानमंत्री को मानता हूं। ज्याहुट रेसपांसिबिलिटी के नाते भी उनको मानता हूं । श्रगर उदारीकरण की नीतियां और देश की वित्त नीतियों के बारे में भी में किसी की सब से बढ़ा श्रपराधी मानूंगा तो प्रधान मंत्री को मानूंगा। इसलिए मैं यह कहना चाहूंगा कि ज्वाइंट पालिया-मेंटरी कमें में की रिपोर्ट में मेरी निगाह में सब से बड़ा प्राइइंटीफिकेशन इस बात के लिए यह है कि ज्वाइंट रेसपॉसिबिलिटी के तीर पर कस्ट्र-किटब रेसपॉसिबिलिटी के तौर पर काम किश जाना चाहिए और इस सरकार को, प्रधान मंत्री को, उनके सहयोगियों को ताकाल इस्तीका देश चाहिए। जेवपींवसींव का श्रांसर करना चाहिए और भारत की मर्यादा को अचाना चाहिए।

में एक बस्त और कह कर अपनी बात समाप्त करूंगा श्रीर वह यह है कि इस कमेटी ने जो बहुत सी बार्जे कही हैं उसने कुछ सुधार कुछ मामलों में िया जाना चाहिए, उसकी तरफ भी मैं सदन का ध्यान धाकषित करना चाहंगा। एक तो मिनिस्ट्री ग्राफ् फाइनंस का बाइफरकेशन होना चापिए । फिरं डी॰पी॰ई॰ श्रीर मिनिस्टी आफ इंडस्ट्री का कार्यक्लापों का भीर उनके शंदर संशोधन करने के लिए भी विचार किया जाना चाहिए फिर पी॰एस॰यज परिकृतरती बजटरी सपीर्ट कंबाइंड विद इन्वेस्टमेंट वाई पी एम .एस. पेज 115 पर कमेटी ने कहा भी है सौर बांड इश्यज ग्रौर पी॰एम॰एस॰ इसके बारे में भी रिफार्म किया जाना चाहिए कि कैसे होंगे, किस तरह क्या उनकी पालिसीज होंगी, ट्रांसपेरेंसीज केंसे रहेगा अन्य बोखा-बड़ी न होने पां<mark>ए इसका</mark> क्या इंतजाम होगा । मैं चाहंगा कि सेवी को स्ट्रेंथन किया जाए । इस सारी रिपोर्ट को पढने के बाद ग्रगर रेगलेटरी बॉडीज में किसी का कंडक्ट काबिले इतमीनान रहा है तो वह सेवा का रहा है। इसलिए सेबी के रोल को रिकोग्नाइज किया जाना चाहिए और सेवी को स्ट्रेंथन किया जाना चाहिए। रिजर्ब बैंक के बारे में भी मैं कहना चाहुंगा कि रिफार्न किया जाए। मेरी अपनी निजी राय तो यह है कि बॉनज बैंक जो जर्मनी में जैसा काम करता है वैसा एक सगक्त बैंक जो हिन्दुस्तान की इकोनोमिक हैल्थ के ऊपर पूरी निगाह रखे उसकी तरह से यहां भी रिजर्व बैंक का स्टेटस दिया जाना चाहिए। सॉन बैंकिंग फाइनेंशल कंपनीज के बारे में भी रिफार्स होना चाहिए। सी॰बी॰म्राई॰ के लिए भी गंभीरता

से विचार करने की जरूरत है। ऋमिनल और फाइनांग्रेल कोफेसेज इकोनोमिक ग्राँफेसेज को ग्रलग-ग्रलग करने की जहरत है। सी बी ग्राई डाइरेक्टली प्राइम मिनिस्टर के अंडर है। उसके रोल पर भी इसके अंदर बहुत कुछ टीका-टिप्पणी की गई है। मैं ग्रापको यह कहना चाहुंगा कि इन्वेस्टमेंट नाम्जं आफ पाँग्लक फडज के बारे में विचार किया जाना चाहिए । फाइनेंगल इंस्टीट्युगंस के बारे में भी विचार किया जाना चाहिए। कितनी केडिट इंस्टीट्युशन रख एके दस हजार, बीस हजार करोड एक इंस्टीटयशन के पास पैसा है, उसका नियंत्रण एक सरकारी ग्राफिसर करता है या ग्रापका नोमीनेटेड ग्रादमी उसका चेयरमैन बन जाता है। फेरवाणी का किस्सा तो ग्रापने देखा ही है कि इसके अंदर क्या हुन्ना है। इसलिए केंडिट कंट्रोल क्या हो इस देश में, इस देश के गरीब आदिमियों का मेहनत से कमाया हुआ पैसा है। हर ब्रादमी सी रुपया, दो सी रुपया महीना पेट काट कर अपने भविष्य के लिए पैसा बचाता है ग्रीर बड़े दिखास के साथ वह ग्रापकी पब्लिक फाइनांस इंस्टीट्यशंस के पास पैसे को जमा करता है। भगवान के वास्ते गरीब हिन्दुस्तानी की मेहनत के साथ ऐसा ग्रन्याय पत कीजिए। उसको घोखा मत दोजिए। उसके पैसे का ठीक सदुपयोग की जिए और उसका भरोसा बनाइये। वरना अगर फाइनेंगल इंस्टीट्यग्रंस के ऊपर इस देश का भरोसा उठ गया तो ग्रापके देश की सेविंग्स पर भारी असर पडेगा। इसलिए मैं कहना चाहंगा कि फाइनेंगल इंस्टीट्य्यांस के बारे में भी विचार किया जाता चाहिए। फिर ओ इसके ग्रंदर हमारे ज्वाइंट ग्रापोजीग्रात नोटस में पेज 323 पर बहुत से सजेशंस दिए गए हैं। मैं दोहराना नहीं चाहता है समयाभाव के कारण, उनकी तरफ भी देखना चाहिए। फिर कि छ फारेन बैंक्स के बारे में भी कहना चाहगा। फारेन बैंक्स के बारे में ग्राप दिचार करें कि क्या उनका लाईसेंस कुछ बैंकों का जब्त किया जा सकता है। एक ग्रकेले बैंक ने ग्रगर 23-24 परसेंट सारे स्केम का हडप लिया और अगर उसके शोफिट 300 परसेंट हो गए तथा वह बैंक सारी दनियां में घाटे में हैं और सिर्फ हिन्दस्तान में ही फायदे में है, तो क्या ऐसे बैंकों के उत्पर कोई कार्रवाई नहीं होनी चाहिए? यारव्यीव्याईव से बरस्वास्त करूंगा कि बद्ध इन बैंकों के बारे में पूरी

जांच-पड़ताल करे, इनके ऊपर पैनल क्लाजेज समाए। गवर्नमेंट प्रक्तफ इंडिया को चाहिए कि उन बैंकों को जहां से वह धाते हैं, जनके कन्द्री प्राफ स्मॉरिजन से बात करे डिप्लोमेटिक लेबिल पर भी बात करे स्मौर फॉरेन बैंक के बारे में एक बहुत गहराई से जांच-पड़ताल करने की जहरत है, उनके त्रियाकलानों पर नियंद्रण रखने की जहरत है स्मौर वह गाईड लाईस को संग न करें, इसकी जहरत है।

4.00 P.M.

मदोदया, लिबरेलाइजेशन के द्वारा हमने श्रपनी फाइनेंसियल आधानोमी को गिरवी रख दिया। अब इस क्केम के बाद मझे लग रहा है कि हम भ्रपनी पौलिटिकल साँवरिनिधी को भी गिरवी रखने जा रहे हैं। इस ग्राई॰एम॰एफ॰ से सार्टि॰ फिकेट ले रहे हैं कि पलानां मिनिस्टर ठीक है, हम ग्राई०एम०एफ० से सार्टिफिकेट ले रहे हैं कि फ्लानी योजना टीक है। क्या हिन्दुस्तान के लोगों में इतनी सामर्थ्य नहीं है, इतनी बहि नहीं है, इतनी क्षमता नहीं है कि अपनी योजनाओं और अपने महियों के बारे में फैसले कर सकें। इसलिए मैं यह कहना चाहंगा, फिर से कहना चाहंगा कि इबलिए सरकार जिसने देश की ब्राधिक श्रीर राजनीतिक संप्रभुता को विदेशियों के हाथ में गिली रख दिया, जिसने इस देश के चरित्र का, नैक्षिक मुख्यों का बिल्कुल पूरे तौर पर ग्रपहरण कर लिया, उनको बने रहने का कोई मैतिक श्रधिकार नहीं है।

SHRI MADAN BHATIA (Nominated) : Madam Vice-Chairman, I had expected from the hon. Member, who happens to be a very learned professor, to have a better understanding of the conof 'joint responsibility'. What I have heard from the hon. Member is nothing but a political harangue. Before dealing with this definition of joint responsibility', I would draw his attention to what he carlier said in the course of his speech. He said, pointing to the hon. Members on this side, that their party has committed a breach of every corm. After having received a terrible drubbing from the people of India in the last elec-

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tions for having committed a breach of every political, every moral, every judicial and every constitutional, norm, they have the check to talk about the breach of norms by our political party. At the moment, they have received only drubbing. But it is only a matter of one year or so when their political party is going to be thrown into the political dustbin from which they will never be able to Madam, the learned emerge. professor has said that the entire Cabinet is jointly responsible and that the Cabinet should resign on account of the findings of the Committee. What is joint responsibility? Joint responsibility means that if any decision is taken by the Cabinet or if any policy is formulated by the Cabinet, each and every Member of the Cabinet is bound by that decision and is bound by that policy. Joint responsibility does not mean that if any act of omission or commission has taken place in the department of a particular Minister, the entire Cabinet has to so. Let him give a single example from the history of Parliamentary democracy o any country where a particular Minister had to resign on account of any act of omission or commission on his part and then the whole Cabinet also had to go along with him. The definition on the basis of which he has subjected the entire House to a political harangue and has sought the resignation of this Government is nothing but a total, absurd, perversity of the doctrine of joint responsibility....(Interruptions).

SHRI SIKANDER BAKHT: This is a case involving half-a-dozen Ministers.

SHRI MADAN BHATIA: If this is the definition of joint responsibility, it is better for him to pack up his bags and go home, and not mislead the hon. Members of this House and the people of this country. Madam, I come to the question of individual responsibility. He has said that the Finance Minister, on the basis of this Report, is required to resign on account of the doctrine of individual responsibility.

Having made this assertion, he has not substantiated as to what the act of omission or commission on his part is, on he basis of which he is required to resign except by giving examples and quoting Mr. Nehru with regard to the resignation of two particular Ministers. (Interruptions). I have not interruptionsyou. I am sorry I am not yielding to you.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh): He has already resigned. We want to know whether his resignation is accepted or not.

.. (Interruptions) ...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please restore order in the House.

SHRI MADAN BHATIA : Let us be very clear as to what the individual responsibility is, which should entail his resignation. I make this statement, If here is any criminal act committed by an official in his Department, the Minister is neither directly nor indirectly nor constructively responsible for the criminal act of commission on the part narticular official. If this is the logic, then if an Income Tax Official is found guilty of corruption, then the Minister of Finance must go. Is this the logic ? If here is an official in any Ministry-take for example, the Ministry of Railways-a ticket collector, is caught while accepting a bribe and he is sent to jain on account of his act of corruption, then should the Minister of Railways resign 2 Is this the logie: (Interruptions). Lahaye not, interrupted. Whether you like it or don't like it, whether you accept or don't accept my argument, please let me have my say...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please sit down 'Don't interrupt him.

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SHRI N. E. BALARAM (Kerala): Nobody will dislike entertainment.

Will supplied All

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You may like it or may not like it but you have to allow him to speak.

SHRI N. E. BALARAM : Madam, nobody dislikes entertainment.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Bhatia, please continue.

SHRI MADAN BHATIA: This report gives us the definition of scam. At page 263, it says:

...Interruptions...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAI): Please don't interrupt. I have been saying again and again not to interrupt.

श्राप उनको बोलने दीजिए, इंटरस्ट मत करिए....(श्यवधान) जो बात श्रापको कहनी है, श्रपने समय पर कहिए, उनको बोलने दीजिए।

SHRI MADAN BHATIA: At page 263, it says:

"The scam is basically a deliberate and criminal misuse of public funds through various types of securities transactions with the aim of illegally siphoning of funds of banks and PSUs to select brokers for speculative returns....."

Madam, I accept the definition of the scam given by the Committee. It is a criminal act. How did the scam take place in this particular case ? The findings are given at page 114 and 218 and I would draw the attention of the hon. Members to this. At page 218, it says:

"....The Committee have sufficient reason to believe that placement of PSU funds became the single great contributor to the scam..."

The first factor which this Committee has pointed out and which has led to this scam is the placement of the funds of the public sector undertakings with the financial institutions. Then you held the Minister of Finance responsible for this placement. Were these public sector undertakings under the control of the Ministry of Finance? Was the Finance Minister supervising the placement of all these funds of the various public sector undertakings and their Ministries with various financial institutions?

The emphatic answer is "No; he is not responsible."

SHRI P. UPENDRA (Andhra Pradesh): Others are responsible.

SHRI MADAN BHATIA: I am, at the moment, dealing with the Finance Minister because the whole thrust has been on the Finance Minister. (Interruptions). Now, what is the second factor which this Committee has given and which led to this particular scam? This is given on page 233. It is said therein:

"In a way, they have been..."—it means the foreign banks—"the initiators of the scam as well as the major players."

This scam was brought about either by the role played by the foreign banks or by the placement of funds to the tune of Rs. 36,000 crores from April 1990 up to December, 1992, with the various financial institutions. Whatever role was played by the foreign banks, can hold the Ministry of Finance responsible for that particular role? They carrying on their Portfolio Management Schemes and they were using the investments of their clients, lending a that money, and that money was being pumped ino the share market and that led to this particular scam. The Ministry of Finance, much less the Minister of Finance, has no control over this functioning of the foreign banks. The finding that has been given—now this is important with regard to the foreign banks is on page 213. It says:

"The representative of the Ministry of Finance gave his deposition that no such information was available to the Ministry of Finance earlier as it had not surfaced in any of the AFRS."

Now, AFR means Annual Fire neigh Returns received in the Banking Division of the Ministry of Finance. So far the foreign banks are concerned, whatever returns are received, those returns do not reflect this particular activity of the foreign banks. This deposition of witness has not been contradicted by the Committee. I can understand if this finding had been contradicted. And, despite this finding and despite this deposition, the Committee goes on to say, "No. If is difficult to believe that in spite of the AFRs, this assertion should be accepted." What is an AFR 7 It means Annual Financial Return. It is not a daily or weekly return given by the foreign banks giving a reflection of their activities. In fact, on page 51, the Committee itself has given a finding which shows these Annual Financial Returns also of the foreign banks could not possibly contain this information. It has been stated therein that the funds received from clients under the Portfolio Management Scheme and their deployment in various investments did not form part of the normal accounting of the foreign banks, of. all these liabilities and assets were the balance sheet items. All these investments and all these activities under the PMS were kept confidential and, as result, they were not reflected in the Annual Financial Returns which were sent by the Reserve Bank of India after having received them from the foreign banks to the Minister of Finance. This was the

only source from which the Ministry of Finance could possibly know as to what was happening in the foreign banks with regard to these Portfolio Management Schemes. This was the only source of information and this source of information was not available and the finding is that this scam was the result of these activities of the foreign banks,

When is say ones was the major factor, this is the finding itself given at page 48. And it is very important. It says at page 48:

"Securities Transactions: The agreegate value of transactions undertaken by the foreign banks from 1 April, 1991 to 23 May, 1992, is estimated at Rs. 6,82,427 crores."

Another fact to be noticed is that amongst the top six institutions which have undertaken the largest number of transactions, five are foreign banks. The major source of this scam was either the placement of the money of public sector undertakings with the financial institutions with which the Finance Minister had no control or the investments made by these five top foreign banks about which the Ministry of Finance or the Minister of Finance had no means to know.

And this is the explanation which the Minister of Finance has given before the Committee and how this has been dealt with. I will deal with his deposition. This is at page 223. The Minister of Finance appears and he makes this categorical statement:

"As regards the functions of the Finance Minister, he oversees the work of the Ministry and provides overall policy guidance to the officials. Revenue and Expenditure decisions are the direct responsibility of the Finance Minister. As such the Finance Minister has more direct responsibility in these

areas. He is also responsible for broad policy decisions affecting the financial tutional verbiage is used, in order involved."

THE VICE-CHAIRMAN (SHRI (NARAYANASAMY) In the chair.

says:

"However, the Finance Minister cannot be held responsible for administrative failures or management deficiencies in the case of individual banks and other financial institutions."

Sir, can you find fault with the statement of the Finance Minister in the light of what I have brought to the notice the Hon. Members of this House ? Can it be said that the Finance Minister was wrong when he said that he could not be held responsible for any fraud which was committed in the individual banks of what fraudulent activities were being carried on in the foreign banks? In all humility, I respectfully submit that the Fig. Joint Parliamentary Committee ought to have accepted in good grace the deposition, the statement, the explanation given by the Minister of Finance. But it doesn't, What does it say? After having quoted him, it neither contradicts him nor does it question that his statement is wrong. But if makes a part-constitutional observation: "The Committee feels that such a distinction cannot be sustained by the constitutional jurisprudence, under which the parliamentary system works". know what I am vet to the constitutional jurisprudence is under which this deposition of a witness is rejected. It is a question of fact, either you accept the statement or you reject the statement. But there is no constitutional invisodudence involved in this. It is just in order to hang the Finance Minister, I go and make this charge. Just in Order

to hang the Finance Minister, this constisystem where the Finance Ministry is brush aside his irrefutable statement before the Joint Parliamentary Committee. Then, before that, what does this Com-V. mittee say? It says....

श्री घनन्त राम जायसवाल (उत्तर प्रदेश): And, Sir, the next line is important. He किमेटी का रोना भी यही है कि कोई भी रिस्पों-सिबिलिटी भवल करने के लिए वैयार नहीं है।

> SHRI N. E. BALARAM: He has a right to criticise the Committee. Why not?

> SHRI MADAN BHATIA: The explanations that were given by the various representatives of the Ministry of Finance are not dealt with. But, out of the blue, he Committee gives these findings without substantiating them, without any reasoning whatsoever, without any ground whatsoever, and without any vhatsoever. It says at page 209:

"The Finance Minister and the Ministry, during evidence, have termed this scam as a system fallure. The Committee have examined this matter in depth."

To what depth, we do not know oeause it does not describe the measure of the depth. It gives no indication the depth to which this Committee went.

Then it says: "In the context of the banking sector, the Government being the owner of the entire nationalised banking industry and given that there exist various methods and mechanisms of information and control, the Ministry of Finance failed..." and five findings are Number one is the anticipatory problem What is the problem which the Ministr of Finance failed to anticipate? There no clue. What are the reasons should have led the Ministry of Finant to anticipate a particular problem? The have already rejected the explanation given by the Ministry of Finance th

according to their view, the spurt in the shares was on account of confidence created among investors as a result of Liberal economic policies. They bave rejected this. Once they have rejected this concept and this view of the Ministry of Finance, then where was the question of this Committee making this observation that 'it should have anticipated the problem'? The problem is anticipated only if you take a step. If you do any act and in doing that act, certain conseand some quences are likely to follow roblems are likely to be created, that you have to anticipate. But you have rejected the very foundation of the case of the Ministry of Finance and then you go on to say that it failed to anticipate the problem. Which problem? On basis of what reasons the problem should have been anticipated? This is nothing but a stick which has been invented by the Committee to heat down the Ministry of Finance.

The second finding is: 'Failed to respond to it purposefully when iŧ surfaced'. Now, it surfaced on the 23rd of April, I would ask, in what manner did the Minister of Finance or Ministry of Fnance fall to respond purposefully to the scam which surfaced on 23rd April 1992? There is not the slighttest clue and it is a vague observation and an assertion which, in legal parlance, is called ipse dixit and it is not treated to be worth looking at by any court of law. It is nothing but ipse dixit.

Now, what is the third finding? It is quences of it.' It is remarkable. I will read it is clause along with the other one which says: to punish the guilty iπ time and resolutely.' Therefore, the allegation is it did not manage adequately consequences of the scam when it surfaced punish the . did ĭt guilty in time, and resolutely. This is said.... (Interruptions) 2126 RSS/94-32.

a remarkable charge against the Ministry of Finance. This Committee, Sir. was onstituted as far back as August 1592. anny hon. Members of this Committee at for a period of 15 months and out, among other things, the most vital aspect of the scam as to where the money disappeared and who are peneficiaries of this money, the beneficiaries of these thousands of crores rupees. And what does this Committee do? The Committee throws up its towed and says: 'We are not competent; we do not have the expertise; we are not a position to find out as to where money went and who are the guilty parties and we leave it to the Government to form another Committee.' If this Committee of 30 wise men drawn from both Houses of this Parliament sitting over a period of 15 months could not find out as to who are the guilty persons and who are the ultimate beneficiaries, and could not produce material so that they could be punished, these 30 wise men give a finding against the Ministry of Pinance that as soon as it surfaced on April 23, it should have caught hold of the guilty persons and hanged them.

SHRI N. E. BALARAM : Let them be hanged.

SHRI MADAN BHATIA: Is there any logic in this?

SHRI N. E. BALARAM : Let the country be safe.

SHRI MADAN BHATIA: Is it not, on the face of it, mala fide? The whole findings given in this Chapter on Ministry of Finance аге nothing but utterly mala fide.

SHRI **VITHALBHAI** M. PATEL (Gujarat): Compromise,

SHRI MADAN BHATIA: It is also

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SHRI DINESHBHAI TRIVEDI: Mr. Vice-Chairman, Sir, let the hon. Member clarify this point.

SHRI MADAN BHATIA : I have right to say.

SHRI DINESHBHAI TRIVEDI: Let him say what was the motive.

SHRI MADAN BHATIA: I have a right to say that I do not accept this reasoning... (Interruptions).

SHRI DINESHBHAI TRIVEDI: He has made certain charges. Ltt him say what was the motive of the JPC against the Finance Ministry.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Trivedi, when you speak, you can raise that point. (Interruptions).

SHRI SIKANDER BAKHT: Mr. Vice-Chairman, Sir, I am on a point of order. What he is saying amounts to condemnation of the JPC itself. How can he do it? How can he condemn the JPC as such? Let him say.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Bhatia, you can comment on the observations of the JPC, but not against the Members. (Interruptions)

SHRI MADAN BHATIA: Sir, we know what happened in the case of the report of the Joint Parliamentary Committee relating to Bofors. They were criticising it day in and day out both inside and outside the House. Have they got the cheek now to say that the report of the JPC is final? Have they got any logic? Are they consistent in their stand? They were attacking the JPC report on Bofors. This means the JPC report is not final. (Interruptions) I do not accept the findings of the JPC I have a right to say this.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Bhatia, you have to conclude now.

SHRI MADAN BHATIA: I am concluding.

SHRI DINESHBHAI TRIVEDI: He may not accept the findings, but let him not attribute any motives.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He is not attributing any motives.

SHRI MADAN BHATIA: I am giving the motive.

SHRI SIKANDER BAKHT: He has no business to say like that.

SHRI MADAN BHATIA: What is the meaning of mala fide in law? The expression 'mala fide' in law, does not mean that a person has taken a particular decision with corrupt motives. I am not making any allegation of corrupt motives. What was the motive? There were extraneous considerations. What were the extraneous considerations in this case? Compromise. I have never heard of a judicial body giving judicial findings against individuals, destroying their reputation, on the basis of a compromise.

SHRI N. E. BALRAM: Why not?

SHRI MADAN BHATIA: This is nothing but a total travesty of all judicial norms established in parliamentary democracy anywhere in the world.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please conclude, Mr. Bhatia. You have taken more than half-an-hour.

SHRI MADAN BHATIA : I will take just five minutes more... (Interruptions)

SHRI G. G. SWELL: Let him damage the cause of his party more;

SHRI MADAN BHATIA: What did the witness of the Finance Ministry itself say when he appeared before the Committee? He said: 'The Finance Minister never said that there was no individual failure'. This is important. He said: 'It is definitely our view and we have continuously said that there has been collusion on the one hand between the brokers and those within the banking system. There is absolutely doubt по about it.' The Ministry of Finance had been clamouring when this surfaced that the scam was a criminal fraud played with the money placed by the public sector banks with the financial institutions and played by by the foreign banks, that it was the result of a fraudulent collusion between the banks officials and brokers. This is the core of the scam. This is the criminal fraud. This is the criminal misappropriation of the funds of banks.

Sir, are we going to establish a new iurisprudence in this country that if any official in any department under control of a Minister commits a criminal offence, the Minister has to go? This would be making a total nonsense of parliamentary democracy in the country. (Timebell rings). Therefore, I say that this demand which has been made by the hon. Member, the learned professor, who does not have a clue about joint responsibility. who does not have a clue about indidual responsibility, is nothing but a political trash and has to be rejected lock, stock and barrel. Thank you.

व्यी गंकर वयाल तिहु : उपसभाष्यक्ष महोदय, जिस तरह है मेरे पूर्व वक्ता श्री मदन भाटिया जी ने, मदन भाटिया जी जरा बैठिये, जिस तरह से मेरे पूर्व वक्ता श्री मदन भाटिया जी ने जे. पी.सी. की रिपोर्ट की घण्णी उड़ाई, उस तरह से मैं जे, पी.सी. की रिपोर्ट की घण्णी उड़ाने नहीं जा रहा हूं। जिस तरह से विक्त मंत्री की उन्होंने वकालत की है, भैं उस तरह की वकालत श्री नहीं करने जा रहा हूं और इसलिए नहीं

करी जा रहा ह कि यह जो हमारे सामते जे पी.सी. की **रिपोर्ट अ**वर्ड है **बाहे जिस रूप में** भी धाई हो, हम इसे बिलकल बाहियात नहीं मान कर, इसे इसके सदस्यों और राम निवास मिर्घाजी जो इसके समापति उनके परिश्रम और खोज का फल मानते हैं। यह संयक्त समिति 6 अगस्त, 1992 को नहीं बनी होती ग्रगर देश में स्रष्टाचार की चर्चा नहीं रठी होती, धगर सदन में प्रतिदिन इस तरह को बात नहीं उटी होती तो कभी भी संयक्त समिति का गठन नहीं हुआ रहता। संयुक्त समिति का जब गठन हुआ, निज्ञाय ही संयक्त समिति की रिपोर्ट की चर्चा बहुत करने की जरूरत इसलिए नहीं है कि आरज तक कभी भी किसी पालियामेंटरी ज्वाइंट कमेटी की इस तरह से चर्चा नहीं हुई होगी जितनी इस कमेटी की चर्चा रिफोर्ट माने से पहले हो गई है। चेयरमैन ने प्रतिदिन प्रेप्त कान्फेंसिज की, जब जब इसकी मीटिंग हुई तो प्रेस कान्फोंस कर के प्रेस बीफिंग की । इसके कई मैम्बर्फ ऐसे थे जिन्होंने जहां-तहां बन्तव्य भी दिये और प्रेस कान्फोंसिज कर के बातें की । एक छोटी सी बात है पालियामेंटरी डेशकेसी में जो रुस एंड रेगलेशस चलते हैं उनके ग्रनसार जब तक पालियामेंट के पटल पर कोई रिपोर्ट पेश नहीं कर दी जाती है तब तक इने गोपनीय माना जाता है। मैं नहीं समझता हं कि इस रिपोर्ट की कोई भी बात गोपनीय रही। इसलिए मैं खुश हं कि जहां सरकार एक बार कटघरे में खड़ी होती वहां 6 ग्रगस्त, 1992 से जिस दिन से जै.पी.सी. का गठन हमा उस दित से श्राज तक सरकार कटघरे में खड़ी है। जपसभाष्ट्रयक्ष जी, यह देश गांधी का देश **पहा** है िन्होंने नैतिकता पर बल दिया या राजनीति में। राजनीति में नैतिकता होनी चाहिए। राष्ट् दिना नैतिकाता के नहीं चल सकता। यह देश पंडित जवाहर लाल नेहरू का देश रहा है जिल्होंने श्रपने जमाने में कई तरह की स्वस्थ लोकतन्त्रीय पढ़ियां कायम की थीं। भ्राज हम कहां से कहां जा कर पहुंच गये हैं? उपसभाध्यक्ष जी, मुझे समझ में नहीं भ्राता है कि इस सदन में भ्रगर विकास की चर्चा होती, अगर इस सदन में किसी और ग्रन्छी बात की चर्चा होती, तो यह जो दो दिन का विशेष प्रविवेशन हो रहा है यह बहुत प्रकृति **बा**त है लेकिन दो दिनों तक हम चर्चा

किस चीज की करने जा रहे हैं ? ग्रयने अध्टाबार की करने जा रहे हैं।

सी संघ प्रिय गीतन: उनके की, अपने की नहीं।

जैसे हमारे भाई कह रहे हैं उनके की, मैं ऐसा नहीं मानता हं। यह देश केंद्रल उनका ही नहीं है, यह देश हमारा भी है। यह देश भ्रापका भी है। यह लोकतंत्र उनका नहीं है। यह लोक-तंत्र हम सब का है। यह 88 करोड जनता का देग है। हम उनके प्रतिनिधि के रूप में यहां बैठे हैं। दो दिनों तक चर्चा करने जा रहे हैं भ्राब्टा-चार की। देश और विदेश में यह गज होगी कि भारत में भ्रष्टाचार जो है वह गलियों में. चौराहों पर, सडकों पर, मंतालयों में है और इसकी चर्चादी दिन तक सदन में ही रही है। उस सदन में हो रही है जिस की सरकार ऐसी जिसके बारे में कहा जा सकता है कि लली सरकार तो चल सकती है, अंधो सरकार भी चल सकती है लेकिन बहरी सरकार नहीं चल सकती है। अगर सरकार ने कुछ भी समय के उस अंदाज को पकड़ा होता तो वह समझतो कि जै.पी.सी. की जो रिपोर्ट माई है वह विशेष कोट करने की जरूरत नहीं है, मदन भाटिया जी ने बहुत जोर से बहुत वकालुत की, मैं अखबार नहीं पढ रहा है, आप इस बात की मानें। मैं भापकी रूलिंग की अबहेलना नहीं करूंगा।

ध्यवार में पढ़ नहीं रहा हूं लेकिन प्रख्वार दिखलाने की तो मुझकी इजाजत है। मैं कुछ नहीं कह रहा हूं। लेकिन 21 तारीख की यहां जे.पी.सी. की रिपोर्ट धाई। 22 तारीख की सभी ग्रख्वारों के हेडलाइन्स और सम्पादकीय की उठाकर देख लीजिए। कोई भी सरकार होती तो किसी सदस्य को रिजियनेशन मांगने की जरूरत नहीं पड़ती। सरकार ग्रख्वारों की और जनता की इस ग्रावाज को पहचान कर घुटने टेक देती। लेकिन मैं जानता हूं कि सरकार ऐसा नहीं करेगी। इसलिए कि सरकार को लग रहा है कि यह देश डूबना है तो डूब जाये, जनतंत्र का मखील उड़ना है तो मुझी नदी जाए, लेकिन हमारी कुर्सी बरकरार रहे। ग्रभी मदन भाटिया जो नहीं हैं।

हम भी जानते हैं जिल मंत्री मनमोहन सिंह जी भने ग्रादमी हैं। ग्रगर मने ग्रादमी बेचारे नहीं होते तो रिजाइन नहीं करते। यह उनकी भन-मनसाहत है कि उन्होंने रिजाइन किया। यह भी मैं मानता हूं लेकिन उस दिन ग्रावजारो में महोदय एक यह काटून छना था स्टेट्समैन के फंट पर, उस काटून में यह लिखा था कि——

"The Finance Ministry is guilty, RBI is guilty, SBI is guilty, foreign banks are guilty, and some junior officials and peens are guilty. What about the Finance Minister?"

तो भले प्रादमी हैं लेकिन भला ग्रादमी कोई बहुत ग्रच्छा हो और उसकी ग्रांख के नीचे श्रगर सबसे बरा काम हो रहा हो तो उस भले ग्रादमी का क्या मतलब। मंदिर की पवित्रता जो है वह केवल वहां पर जो प्रतिमा रहती है उससे नहीं होती बल्कि जो पूजारी रहता है उस मंदिर . की पवित्रता सुरक्षित रहती है। जो भी यहां मंत्री हों, प्रधान मंत्री हों था हम और श्राप जो प्रतिनिधि हैं, इस विशाल जनतंत्र का जो मंदिर , है उसके प्रहरी हैं अगर उसमें कालिख लगाते हैं तो ब्रमारा जनतम जो है वह कलंकित होता है। हमारा इतिहास कलंकित होता है। स्राज इस मोटे पोथे की जिसकी धिज्जियां उड़ा रहे थे हमारे यदन भाटिया जी, मैं विशेष नहीं कहना चाहता हं, लेकिन इतिहास के पन्नों को जब कल हमारे बच्चे और हमारी आने नाली पीढी देखेगी तो एक एक पन्ने पर उसे दिखाई देगा कि हमारे परखों ने क्या किया था। इससे हमारा सिर ऊंचा हुया या हमारा सिर जमीन में गिर पया। यह मैं कहना चाहता है।

हमारे भाई स्रावरणीय श्री स्रशोक मिल ने और दूसरी अर हमारे हा मुखी मनोहर जोगी जो ने एक स्तर ऊंचा किया। मुझे तुख हु कि हमारे भाई जो सभी मुझते पहले बोल रहे थे, उन्होंने उसका स्तर बहुत लीचे गिराथा। मैं इस संबंध में कोई टिप्पणी नहीं करना चाहता हूं। लेकिन उपसभाध्यक्ष जो मैं यह जरूर पूछना चाहता हूं कि पिछने वर्ष 6 सगस्त, 1992 को सारत सरकार ने सदन की जो एक जांच समिति गठित की जिसकी रिपोर्ट 21 दिसम्बर को यहां रखी

गयी, एक सप्ताह पहले, वस रिपोर्ट की सरकार के किन-किन मंजियों ने पढ़ा है और प्रगर पड़ा है तो कलेजे पर हाथ रखकर बसायें कि जनकी भपनी प्रतिकिया क्या है। मैं सरकार से यह जानना चाहता ह कि बलायें यह जो करोड़ों रूपयों का घोटाला हुआ चाहे वह आठ हजार करोड़ का हो या दस हजार करोड का, मैं श्रीकड़ों में नहीं जाना चाहता, मैं कोई अथंशास्त्री नहीं हं जो मैं उसके माया जाल में जाहर इताऊं कि प्वाइंट इतने और प्वाइंट इतने यह हम्रा, नेकिन **जैसी कि समिति की रिपोर्ट आई** है कि[।] श्राट हजार से दस हजार करोड़ रुपये इस गरीय मुल्ह के इसमें गये हैं तो इस घोटाले में दलालों और विदेशो बैंकों की यदि भूमिका रही है जैसा कि सरकार भी स्वीकार करती है और रिपोर्ट में भी हैं तो सरकार उनके अपर कौन सा कदम उठाने जा रही है? मैं जातना चाहता हूं कि इस गरीब देश का पैसा जो जनता से कर के रूप में लिया जाता है वह पैसा लाखों, करोड़ और भरवों के रूप में जो जमा था जिसके जनर जनता का ग्रधिकार था उसको इस तरह से लूटने का धिकार बड़े अधिकारियों को, पंजीपितियों को, दलालों को और मंत्रियों को क्या था?

मैं सरकार है जानता चाहता हूं कि सिटी बेंक, बैंक ग्राफ धनेरिका, स्टेंडर्ड चार्टेड बैंक और प्रिक्रलेक बैंक, इन बैंकों ने सारे नियमीं-कान् नी को ताक पर रखकर पांच लाख करीड़ का गड़बड़ किया, उस समय सरकार उन बैंकों की देखा रही को या प्रांखों वद किए **ह**ए कान बंद करके कोई आधाज सुन रही थी ? मैं जानना चाहता मनमोहन सिंह जी ने इस देश के सामने एक नई भ्रा**धिक नीति रखी, भ्र**प्रवासी भारतीयों निमंत्रित किया, लेकिन मनमोइन सिंह जो इस सदन में भाकर बताएं कि इस देश को जिल्ला लाभ ह्या उस नई ग्राधिक नीति धप्रवासी भारतीय के पंजी निवेश से उनकी बितना लाभ हुन्ना, उससे अधिक नुकतान प्रतिभूति कोटाले से हुआ या नहीं हुआ। रे उप समाध्यक्ष ची. मैं भ्रापके माध्यम से यह जानता चाहता हं कि यह जो घोटाले में चार या पांच हिस्सेदार हैं--दलाल, विदेशी बैंक, कुछ राजनेता, कुछ औद्योगिक घराने और ये उपक्रम, इनकी जवाब

देही किसके क्रमर बाती है? सरकार की धीत पत जारी करने की जरूरत हो या न हो, लेकिन भारत की जनता को यह जान े कि प्रधिकार है कि हमने जिल लोगों को इन कंबी कुर्सियों पर बिठाया है, वे हमारी किस्मत के साथ खिल-बाड़ कर रहे हैं या हमारी रक्षा के नीम पर इकोसले और नए-नए सिखान्त अपना रहे हैं?

उप समाध्यक्ष जी, मैं इन बैबारे मंतियों का नाम क्या लूं, बहुत लिया जा चुका है, लेकिन एक बात की ओर मैं सरकार का ध्यान केवत विज्ञाना चाहता हूं और इतमें मैं क्या कहूं। जिस दिन रिपोर्ट हमारे सामने पेश की गई 21 तारीख की, 22 तारीख की निर्धा साइब नें, जो इस कंद्रेटी के चेयरमैन हैं—राम निवास मिर्धा, उन्होंने पैस की बुलाकर, सभी जे.पी.सी के मैम्बर वहां उपस्थित थे—हमारे माई प्रहल्वालिया लाहब, जो हमारे मित्र मी हैं और भाई भी हैं, वे भी थे, हमारे नंता जयपाल रेड्डो भी थे, हमारे दसरे भी सब लीग थे, मिर्धा साहब ने जो कहा है, उसकी मैं क्वोट कर रहा हैं:—

"The Joint Parliamentary Committee Chairman, Mr. Ram Niwas Mirdha, to-day expressed the hope that the Government would take note of the recommendations and act accordingly."

ज्यादा नहीं मैं कह रहा हूं। अब जेयरमैन ने जब गरकार से कहा, हमारे कहने की कोई जरूरत एउती है इस बहुस की कोई जरूरत पड़ती है ? हम तो केवल वही कहते हैं जो इस प्रतिवेदना में कहा गया है। हमारे तीन नेता जो उसमें थे— भी जनपाल रेड्डी, रबी रे और जाज फर्नाडिस, उन्होंने अलग-अलग से इसमें टिप्पणी दी, सबको इन बातों की जानकारो है और दूसरे माननीय सदस्यों ने भी इस तरह की कई टिप्पणियां दी है। इनमें क्या कहा गया है, मैं उसमें सदन का वक्त त्वांद नहीं करना चाहना हूं, लेकिन जयपाल रेड्डी जो मैम्बर थे, नहीं बोल सकते हैं, लेकिन उन्होंने टिप्पणी दी है, उसका उल्लेख मैं जरूर जराना चाहना हूं। उन्होंने कहा है कि:—

"जैते ही संयुक्त संसवीय समिति ने साहय लेने का कार्य श्रारम्भ किया, साहयों, बैंकरों, क्लानों, सार्वजिमिक क्षेत्र के कार्यकारी प्रधिकारियों तथा व्यापारियों को यह समझते देर नहीं लगी कि वे वालाकी से सांक्यों के कटचरे से बच सकते हैं और उन्होंने दंड-मुक्ति के बड़े ग्रांत भाव से ऐंसा किया भी। उन्होंने न केवल सत्य को छिपाने के लिए झूठ बोलते जाओं का चिर-स्थापित सिद्धाल्त प्रपनाया बल्कि प्रतेक मामलों में सफेद हुठ भी बोला।"

श्रव इस सफेद झूठ को पकड़ कौन सकता है ? सी. बी. श्राई. पकड़ सकती है । सी. बी. श्राई. किसके अंतर्गत है ? भारत सरकार के अंतर्गत है और भारत सरकार का मुखिया कौन है, श्राप अच्छी तरह से जानते हैं, में श्रपने मुंह से नहीं कहना चाहता । और क्या बात कही जा सकती है, यह श्रुक्यात हुई थी घोटाले की जांच के लिए । यह घोटाला मूल रूप से सरकारी धन का जान-बूझ कर और अपराधिक ढंग से किया गया दुरूपयोग था, जो बैंकों और सरकारी उपक्रमों से विभिन्न प्रकार के प्रतिभूति लेन-देनों के माध्यम से गैर कानूनी डंग से निकालकर उसे चुने हुए दलालों को देने के उद्देश्य से मोटी रकम कमाने के लिए कियागयाथा ।

श्रव उपसभाध्यक्ष जी, मैं एक बात कहना चाहता हूं कि यह सरकारी बड़े-बड़े उपक्रम हैं, उनके बांड्स के जरिए, कर्जी के जरिए या सरकारी माध्यम से श्रगर पैसे जुटाए गए थे तो इनका उद्देश्य क्या था? इनका उट्टंक्य उनका विकास करना था, सिक मिल्स जो पड़े हुए थे, उनको ठीक करना था, लेकिन उन्होंने उस पैसे को तिजारत में लगाया। उसका उन्हें क्या ग्रधिकार था ? उन्होंने उसके लिए पैसानहीं लिया था और जिस पैसे की उन्होंने शेयर्स में लगाया, उसका शेयर दलालों ने क्या किया, यह सारी बातें सामने आ गया हैं और मैं उनमें नहीं जाना चाहता, लेकिन इतना जरूर कहना चाहता हं कि जब 6 ग्रगस्त को लोकसभा में और 7 ग्रगस्त. 1992 को राज्यसभा में यह प्रस्ताव ग्राया कि इस तरह की एक संयुक्त समिति गठित हुई है, तो उसमें क्या कहा गया था ? उसमें कहा गया था कि, "प्रतिभृतियों, शैयरों, बंधपत्नों तथा अन्य वित्तीय निगमों से संबंधित संव्यवहारों में हुई ऐसी ग्रनिय-मितताओं तथा कपटपूर्ण छल साधनों की जो बातें

प्रकाश में हों या प्रकाश में बायीं, उसके सभी पहलुओं और दृष्प्रभानों तथा तरसंबधी संप्यवहारों में बैंकों, स्टाक एक्सचेंजों, वित्तीय संस्थाओं तथा सरकारी क्षेत्र के उपक्रम की भूमिका की जांच करना।"अव यह जांच पूरी हो गयी है और रिपोर्ट बा गयी है, उन लोगों के ताम भी झागए हैं जो इसघोटाले में सम्मिलित हैं, तो मैं भ्रापसे कहना चाहता हूं कि बैंकों के चेधरमेंस को हमने हटा विया, कुछ जनके मैनेजिंग डायरेक्टर्स को हटा दिया, कुछ उपकर्श के चैयरमेंस और मैनेजिंग डायरेक्टर्स को हटा दिया और कुछ छोटे-बड़े दूसरे पदाधिकारों को हटा दिया, लेकिन हमारे सामने जो यहां बड़े-बड़े लोग बैठे हैं जिनके कि नाम साफ तौर से ब्राए हैं, उनको हम हटाएंगे, आप हटाएंगे या जनता हटाएगी, इसका फैसला सदन में होना चाहिए क्योंकि इतिहास जो लिखा जाता है, वह किसी एक कलम या एक स्याही से नहीं लिखा जाता है। इतिहास तिथियों और घटनाओं का नहीं होता है बल्कि इतिहास अन व्यक्तियों का भी होता है जो इतिहास के माथे पर चंदन लगाते हैं या कालिख का टीका लगाते हैं । महोदय, आज जनतंत्र के माथे पर कलंक काटीका लग गया है। फिर हम याज किसको डिफेंस कर रहे हैं और किसके जिए कर रहे हैं ? ग्राज हम सब मुरुरिम की सरह सोचने के लिए खड़े हैं क्योंकि हरीं तो जनतंत्र के पहरेदार और ठेकेदार हैं और अगर हम इसे रास्ते पर नहीं लाएंगे तो हम कि हो बोब देंगे?

उपसभाष्यक्ष जी, सरकार आएंगी और जाएंगी।
सन् 1947 से काज तक कितनी सरकारें आई
और चली गर्थी, कितने चृनाव हुए, एक से अनेक
हमारे प्रधान मंत्री आए और आज हमारे सामने
नहीं हैं, लेकिन देश तो है, इसकी अस्मिता तो हैं
देश की इज्जत और प्रतिष्ठा तो है। अभी मुली
मनोहर जोशी जी ने और मिला जी ने ठीक कहा
था कि देश की इज्जत और प्रतिष्ठा समाप्त हो
गयी है। हम मुंह दिखाने लायक नहीं हैं। हम
एक भिखमंगे की हैंसियत से चाहे जितना पैसा
लेकर बडी-बडी इमारतें खड़ी कर दें, लेकिन उससे
हमारी इज्जत नहीं बढ़ती है।

महोदय, गांधी नामका व्यक्ति जो इस देश में पैदा हुन्नाथा, बह बहुत बड़े कपड़ों और बड़े सज़ान में नहीं रहता था। बहु एक ओती लपेटकर रहता था जिसके बारे में कहा जाता हैं

"छोटी सी लंगोटी एक, टोकरी भर पंख लिए, चॉक्रीसकरोड़ भारतीयता की याती है भारत का भानु कर्मबीर गंधी तेरे, एक हाय-हाथ पर, हजार हाथ थाती है ॥"

वह आदमी था गांधी और उस आदमी की अस्मिता को लेकर हमने देश की आगे बढ़ाया । अंग्रेजों की हुकूमत को तोड़ डाला। वह आदमी किसी बड़ी इमारत में नहीं रहता था। वह साबरमती और सेवा ग्राम की कुँटियों में रहता था। वह साबरमती और सेवा ग्राम की कुँटियों में रहता था। उसने कभी जनता की नहीं कहा कि हम गरीबी भगाएंगे। उसने बरावर कहा हि गरीबी अपनाओ। गरीबी हटाओं नहीं कहा, गरीबी अपनाओं कहा इसलिए आज तक गांधी को कोई हटा नहीं सका, मिटा नहीं सका। उपसभाष्यक्ष महोदय, यह देश वह देश है।

जपसमाध्यक्ष महोदय, हमारे वित्त मंत्री जी यहां ग्राए हैं, यह खुणों की गांत है और जिस तरह से ग्रादरणीय मालवीय जो और रामेश्वर ठाकुर जो ने पसेंनल एक्तल्लेनेनन दिए, हिलांकि बलांग नहीं गया या, हमें उहुत ग्रन्छा लगता मनमोहन सिंह जी क्योंकि इस सदन के सदस्य है, भले हें ग्राज के प्रख्वारों में यह निकला हो कि इनकी सदन की सदस्यता पर भी बिजली गिर रही हैं, उपसभाष्यक्ष महोदय, जब दुर्माग्य ग्राता है तो कई तरफ से ग्राता है, लेकिन चुकि ग्राप इस सदन के सदस्य हैं, इजलिए इनको ग्रिधिकार या कि जब दो लोगों ने पसेंगल एक्सप्लेनेशन दिए थे तो ग्राप भी इस सदन की बिग्तास में लेकर अपनी बात कहते, हम ग्रापकी बांत सुनते (समय की ग्रंदो)

उपसभाध्यक्ष महोदय, मैं प्रपत्ती बात समाप्त करते द्वुए केवल तीन बातें प्रस्कार से जानना, पूछना और कहना चाहता हूं । त्या संसदीय समिति की आंच-रिपोर्ट को सरकार गंभीरता से लेगी ? इस संबंध भें क्या कुछ कार्यवाही करेगी ? यदि करेगो, तो कौनसी कार्यवाही करेगी ? दूसरी बात, भ्रष्टाचार का जो मुद्दा इतने बड़े रूप से हमारे सामने या गया है उसमें जो नोग यामिल हैं उनके खिलाफ कीनसी कार्यवाही स्रव तक की गई है और कीनसी कार्यवाही सरकार स्रव करेगी? हम स्राक्ष्मासन ही नहीं चाहते हैं, कार्यवाही चाहते हैं। स्रन्तिम बात में प्रापसे यह कहना चाहता हूं कि सरकार को प्रगर कुछ भी काम राष्ट्र के लिए करना हो तो सदन और सदन के हम सदस्य देश और जनतन के लिए प्रापके साथ हैं, लेकिन देश की पिंचन्नता के लिए, देश को कलंकित करने के लिए नहीं। स्राप यह मानकर चलिए, जो राष्ट्र को, जनतन को कलंकित करेगा, उसे इन कुसियों पर बैठने का कोई स्रधिकार नहीं है। यहों मैं कहना चाहता था। धन्यवाद।

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Mr. Vice-Chairman, we are undoubtedly discussing one of the most serious reports submitted by a Joint Parliamentary Committee. We are dealing with a scam involving thousands of crores of rupees. The main actors in the scam are the banks, the financial institutions, the public sector organisations and above all the brokers who were the intermediaries between these institutions.

The Members of the Joint Parliamentary Committee have undoubtedly worked very hard. As the report shows they had 96 sittings; and worked for over 410 hours. Apart from that, they worked in the Working Groups, Study Groups and the Drafting Committee.

The report undoubtedly involves many complicated and intricate matters of finance, securities and operation of stock markets with which neither an ordinary citizen nor an MP like me is familiar. Above all we must also give portance to the fact that it is a unanimous report. In course of time this exhaustive report-I say exhaustive because I went through it-may well be considered as a standard treatise on (1) safe and cient banking; (2) operation of Stock Exchanges; (3) control of sector undertakings and employment of: their funds; (4) making the investigative agencies active and responsive and many

other subjects. I must appreciate the work of the Members and of the Committee.

Having said all this, may I say that we have talked about parliamentary supremacy and we have got here on record what the hon. Finance Minister about that parliamentary supremacy and he is comple ely pledged to protecting that parliamentary supremacy. We must remember that above us all are the people. Now the only justification as to why we are here is because we mirror expectations, we mirror their hopes, we mirror their urges, we reflect their disappointments, their frustrations; and talk of the common man, to talk about the rickshawallah, the paanwallah, taxiwallah and the ordinary man in the street. I say it with all anguish-because I believe in parliamentary system. I believe in constitutionality—that this report has not measured up to these expectations at all.

And I will precisely give you the reason why it has not. It is because when the JPC was appointed, we did not want a standard treatise on the various complicated subjects which I have mentioned earlier. All that a small man, a common man wanted to know was : "Where has he money gone? Who has got money ? How is it to be recovered or can it at all be recovered ?" When I read this report, I have a sickening feeling that this money is not going to recovered at all and I won't say that the Committee has changed shadows. But they have really missed the substance of the matter and, therefore, it was painful for me to read this conclusion in "The 18.37 of the Report which says: tracing of end-use of monies to their final destination, particularly when large sums are involved and when intricate mechanisms have been employed to cloak transactions, is the task of a team prising of specialists in the field of countancy, taxation and criminal investigation. The Committée, therefore, recommend that such a team be constituted

under the overall coordinating responsibility of the MOF and with due and proper representation of such other agencies as it may deem fit, the task of identifying the and-use of monies be entrusted to this Committee it may be directed to report within six months of appointment and the report also be presented to Parliament." Therefore, any hope of getting money out of this has receded and I am today an unhappy man despite the fact that we will discuss the other aspects of the report. Now, let me go on to the other things. I have been equally sad in respect of other things. This issue doubtedly has to be argued, debated and discussed on a moral plane because represent the best in the country and the socie'y moves on positive, moral values. It nover moves on negative moral values. And, therefore, it is very, very sad for me to find out that from the word 'move', the Members of this Committee gave a go-by to the first mandate which a Member has to observe when he is working on any Committee, namely, that of secrecy. I am sorry to say but right the word go, in fact, even before things were said in the Committee, appeared in the newspapers as if was some dress rehearsal earlier. I am sorry to say that copies of the chapters of the draft report were freely available and I was so much pained about it. felt: "We are going to condemn others? But what about condemning outselves." But then I felt if we were to do something, we would lose the credibility of the report. Therefore, please make no take. You know that despite good work we have done, the credibility has suffered and it has been so because of two things. Number one is an insatiable desire to get the name in the press by not observing the code of secrecy and number two is, not telling the common man where the money has gone. If I were on the Committee, I would have refused to go ahead unless I was in a position to point out where that money had gone and how it was going to be recovered. That is the other aspect of the matter. With that, I come to several issues which have been raised. We have heard a very, very illuminating speech made by my esteemed friend, Mr. Ashok Mitra. I must say that I am amused at the concept of collective responsibility. There are in fact, three responsibilities. There is the collective responsibility of a Minister in the Cabinet. Therefore, not only the Minister is responsible but also the Cabinet is collectively responsible. In addition, there is the personal responsibility of the Minister as it happens sometimes. It had happened earlier in case of several matters. The Minister owned the responsibility but the responsibility was not owned by the Government. Thirdly, he has also a responsibility as a Member of the House which never ceases, no matter whether he is a Minister or anybody else.

Now, the point I was making is, was aghast to hear-of course, he used it metaphorically-that even if an inkpot were spilt on a ledger, the Finance Minister would be responsible. I want to disagree with that kind of a thing. Ultimately, we are here for the system to work. We are not here for the system to be destroyed by the likes of Harshad Mehta for whom suddenly the Opposition has found great love and affection. The point which am making is this. The more I look at it, the more I find that undoubtedly this is a fraud. It is a gross crime, a crime of the worst order, but to the extent that the Government has not been in any way indicated, to the extent there is no culpability to be found, to the extent that there is no moral turpitude involved, "I think there is no reason for not accepting what has done by the hon. honourably Finance Minister. It is up to the Prime Minister then to accept his resignation. But whether to apply the principles correctly, I will say, not only on my own behalf but again on behalf of the millions of people of this country, that the Prime Minister should not accept his resignation. I have seen his resignation. I have looked very carefully . (Interruptions) ... 2126 RSS/94-33.

SHRI N. E. BALARAM : He should accept it.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: He should not accept it. I have said it carefully.

SHRI N. E. BALARAM: Actually, the Finance Minister resigned; it is a fact.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Of course, it is. Why should I deny?

SHRI N. E. BALARAM: Everybody from that side was denying, but it is a fact.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); No, no; Mr. Balaram, let him complete it.

SHRI N. E. BALARAM: It is a fact. Very good, very good.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am not in a position to deny. It has been given three days earlier. No dental has come forward so far. I am entitled to assume that that has been done. The point which I am making is-here again, I do not say merely as a Member of the Congress Party; would be the last thing—ultimately, I said, it must be done on a true test of democracy. And I have not seen a single line in any of the vernacular newspapers -and I read Marathi and Hindi ones-I have not read a line or a word in any English newspaper which has said that either Dr. Manmohan Singh should resign or after his having resigned, which has said that his resignation should be accepied.

SHRI PRAMOD MAHAJAN: Then why has he resigned ?.. (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Mahajan, let him make his point. Let him make his point.

515 Short Duration

SHRI PRAMOD MAHAJAN : Sir. 1! am trying to understand, after all, why he has resigned.

(SHRI V. THE VICE-CHAIRMAN NARAYANASAMY) : No. no: because he is not in a position to answer.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If he feels so, well, let the matter be debated, but I am lucky that just before I was to start, he was present here and I do not make my mind on my own. My personal opinion about Dr. Manmohan Singh is totally. irrelevant. And I have gone through fairly large part of the country during the last four days, being holidays, and have not found even any under-currem which requires that Dr. Manmohan Singh should resign or his resignation should accepted. .. (Interruptions) ... Thev may be saying for purposes of record here, but we know how much they are divided. I will take on. .. (Interruptions) ... I will take them on about the allegations they have made. . (Interruption) ...

SHRI SANGH **GAUTAM** PRIYA (Uttar Pradesh) . He is so honest that he will not . . (Interruption) . .

THE VICE-CHAIRMAN (SHRI \mathbf{V} . NARAYANASAMY) : Mr. Gautam, you take your seat. Take your seat.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: There are three reasons given....(interruptions).... Let me deal with them at this stage. There are three reasons given. First of all, I really put it, serious as it is, if we do not accept the basic cause for this kind of fraud is a systematic failure, I think we will be shutting our eyes to the root of the whole element of management. Let me point out one or two things, as to why I say that it is a system-failure. First of all, look at what is mentioned in para 15.10 on page 298 of the JPC report under the heading "Reserve Bank."

"The Committee note with concern that the irregularities in securities transactions in banks that had surfaced as early as 1986 did not engage the attention of the Board despite the fact that the scrutiny reports, the AFRs of banks as in the case of State Bank of India, Canara Bank, Syndicate Bank, Vijaya Bank, UCO Bank and the annual reviews of 1990 and 1991 on the foreign banks had brought out serious irregularities in their operations, malpractices in securities transactions and violation of RBI guidelines."

Then there is another reference to the system failure where they deal with the Stock Exchanges in Chapter-XIII, at page 106, in para 13.40:

"The Committee note that irregularities in the Stock Exchanges are not of recent origin, they have been prevalent for quite some time now. Regrettably, while the major stock exchanges in the country lent themselves to illegal activities abetted by the controlling authorities of the respective Stock Exchanges, the Ministry of Finance failed miserably to exercise its regulatory authority by neglect ing the responsibilities entrusted to it. Despite the fact that the Government had promised to initiae all action, the Ministry of Finance over the years failed not only to discharge its responsibility but also to act on its own assurances. The Committee expect that the Ministry of Finance and SEBI will now address themselves to this responsibility."

The third reference is in paragraph 6.74 at page 41 where the origin of the scam is traced. It says:

"The Committee regret to note that several Mutual Funds indulged in serious malpractices irregularities de rimental to the interest of investors. Failure to exercise adequate control by the authorities concerned resulted in recurrence of the same and regrettably, the irregularities came to be regarded as market practice.

It is systemic failure of this order that of set the stage for he scam. The system is as much in need of rectification as culpable individuals аге in need punishment."

We have to distinguish these things. I am not going to say that you did it or I did it. I have high regard for Shri V. P. Singh and I have high regard for his performance as Finance Minister. I have high regard for the Leader of the House who was also Finance Minister during the scam period. I have also high regard for Prof. Madhu Dandavate. But the fact remains that they also did not do any thing about it. Why? I will tell you two things. (Interruptions). Please. I am not saying anything on that. I always love intervention, but not at this moment. As I understand it, it was possible for anyone of them or all of them to nip it in the bud; But that was not to be Let us address ourselves to the most cardinal question and there I beg to differ. I mean, I am not saving that ultimately the responsibility must not be owned. The responsibility has been owned and the resignation has been given. What the consequence is another thing. Please remember that in the framework of the Ministry of Finance the Stock Exchange would be some hing which would be last in the mind of a Finance Minister. These names, which I have mentioned, and I am proud of it, certainly would be the last. They would not believe. (Interruptions)

SHRI JIBON ROY (West Bengal) According to the hon. Member, who responsible for it?

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) : Kindly your seat.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I don't accept that whatever has been stated are merely acts of omission. When it is high time everybody can say that this should have been done or that should have been done. But I think at that point of time when we were zhready on the verge of bankruptey, when have not compromised on those

when. trade 92 D. **WCLO** trying to bring down -047 digit inflation to single-digit in**a**. flation, it would not have engaged anybody's attention. (Interruptions)....

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) : Mishraji, kindly don't interrupt. He is making his point. I don't want any interruption.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Therefore, as I said, I don't put it on a ground which is the second ground. The first ground is that it has been there for so long. The second ground is that Dr. Manmohan Singh has done so much. If any culpability is found against anyone, he has to go. I am quite sure about it. I don't believe that people are indispensable. I am very firm in my mind as what for they must go. The third important thing is this,

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) : Mr. Bhandare, please conclude. You have already taken 20 minutes.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am concluding. I want Dr. Manmohan Singh not to go because there is no culpability involved, because there is no moral turpitude involved. Nobody is challening his integrity. body is challenging his rectitude. Therefore, it is on a positive ground, not on a negative ground, which they know. Why do they want him to go ? They want it for a different purpose. Today I am surprised that the whole thing has been brought down to a very low level. There are allegations that our party has sold the country. You must see what we have done for the country. You must see how we have. in a way, enthused the whole (interruptions). We have said that in the changing global scenario we cannot be isolated. So, we have gone in for liberalisation. We have brought the past into the present and are looking for the future. We trying to bridge the balance things, like the Exit Policy. We have also

been talking about other things. The new | era, which is emerging out of global competition in which we want to take our place righ fully as equal partners with any other nation. I think we will make it on cur own terms. It will be on the basis of self-respect and self-reliance, not on the basis of selling the interests of the country I think these are all gimmicks. This Government has completely protected the right of the people. It has emphasised on poverty alleviation. It has emphasised on social programmes. It has emphasised on a variety of things. Since we are talking about morality, let me say that we must, as far as possible, totally condemn all those allegations, personal allegations, levelled against each other. We undoubtedly live in a house made of glass. Our whole life is an open book. It is so easy for anyone to pick up a small stone and break the whole glasshouse. I would like to read a dissenting note. It says:

"Mr. Harshad Mehta, when examined by the Committee was not forthcoming about placing full facts before the Committee. He was selective, not entirely cooperative and withheld crucial information."

SHRI TRILOK NATH CHATURVEDI (Ut'ar Pradesh): Sir, it was not a dissenting note. It was....(interruptions).

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If you had been there and seen that this man had desposed in this manner before a Magistrate, you would have said 'complaint dismissed'. (interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Member has got the right to speak. Please don't interrupt.

SHRI TRILOKI NATH CHATUR-VEDI: Sir, he is calling it a dissenting note. It is not a dissenting note. It is a clarificatory note.

SHRI MURLIDHAR CHANDRAKANT the time of the Parliament if it suits you.

BHANDARE: It shows that you were not But it does not meet with the decorum...

working as a Joint Parliamentary Committee, but you were working as a political committee. They were not keen on finding out the truth....(inerrupions)....

SHRI TRILOKI NATH CHATUR-VEDI: I is for you to attribute motives. I did not attribute motives to your colleagues. You attributed motives to us. That is a note signed by me....(interrupteins)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Trivedi, 'cindly take your seat....(interruptions)...

SHRI TRILOKI NATH CHATUR-VEDI: I am Chaturvedi, Mr. Vice- Chairman...(interruptions)....

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I feel the same way for the allegations made against Mr. Advani, against Mr. Murli Manohar Joshi and against Mr. Pramod Mahajan. But let us not....(interruptions)....

SHRI TRILOKI NATH CHATUR-VEDI: Why not bring the Prime Minister Read that also. When you want to read, read the whole hing.... (interruptions).... The Prime Minister said that he should be called... (interruptions)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Chaturvedi, kindly take your seat...(interruptions)...

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Mr. Chaturvedi, you are entitled to believe the word of a criminal. You are entitled to believe the word of a liar...(interruptions)....

SHRI TRILOKI NATH CHATUR-VEDI: That is the privilege of the liar... (interruptions)....

SHRI MURLIDHAR CHANDRAKANT BHANDARE: You are entitled to waste the time of the Parliament if it suits you. But it does not meet with the decorum... (interruptions).... Therefore, let me end by saying that there is no question of the Prime Minister resigning.... (interruptions) I see their frustration. The way they have been voted out of power. The way there is a positive vote for the developmental activities started by this Government. The way the Government is going to fulfil its mandate by completing its five years, by completing the remaining 2-1/2 years for the benefit of every common man. I am quite sure the least that could be done is to treat their demand with the respect that it deserves. With this, I thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); The discussion on this subject will be continued tomorrow. Now we will take up special mentions.

Shri Bapu Kaldate-Not present.

SPECIAL MENTIONS

Implementation of Gujaral Committee
Report

मोलाना जोमेंबुल्ला खान 'आजमां (उत्तर प्रदेश):

मिस्टर वाइसचेयरमैन साहब, इस बनत मुल्क में
मुख्तिलिफ कमेंटियों के जरिए जिन-जिन
लोगों के हक्क पामाल हुए हैं उनको बहाल कराने
के लिए पालियामेंट के इस फोरम से, इस मंच से
कोशियों की जारी हैं । जैसा कि जे पी सी की
रिपोर्ट पर अभी-अभी बहस चल रही थी । मैं
अपने इस खसुसी तसकरे के जरिए आपके तबस्सुत
से बुक्मत का ध्यान इस मशहूर मुजराल कमेटी
की रिपोर्ट की तरफ दिलाना चाहता हूं जिस पर
बार-बार हमारे हाऊस में मुख्तिलिफ लोगों ने
सवाल उठाया ।

मुल्क में 25 करोड़ से ज्यादा लोग एक ऐसी जुबान बोलते हैं जिस जुबान को पूरी दुनिया में खासी मोहरत हासिल है जिसको उर्दू के नाम से लोग जानते हैं। उर्द जुबान के फरोण उसकी तरक्की के सिलसिल में गुजराल कमेटी की एक रिपोर्ट हुकूमत के सामने प्राई थी। उस को बहाल करने के लिए हुकूमत ने वायदा किया था। जनता दल की गवर्गमेंट ने जाफरी कमेटी भी बनाई थी

गुजराल कमेटी की रिपोर्ट का जायजा तेने के लिए ! जाफरी कमेटी ने अपनी रिपोर्ट दे दी । उसके साथ मुसलसल हुक्मल यह बायदा करती रही कि कमेटी की जो रिपोर्ट आई है उस पर पूरा-पूरा अमल किया जाएगा। मगर मालूम नहीं क्या बात है कि 1975 से लेकर अब तक जिस कमेटी की रिपोर्ट पर अमल कराने के लिए मुसलसल कोशियों की जाती रही हैं, अब भी वक्त आता है उस पर अमल करने का हुक्मत अपनी लापरवाही और गणलत का नतीजा भेग करती है।

में आज अपने इस खसुसी तजकरे के जरिये हुकुमत से यह पूछना चाहता है कि आखिर बार बार वायदा करने के बावजद गुजराल कमेटी की रिपोर्ट पर ग्रमल-दरामद के लिए हकमत एलान क्यों नहीं करती? उर्द जवान किशी एक कीम की, किसी एक कम्पृतिटी की जजान नहीं हैं । उद् जबान हिन्दुस्तान की जबात है और हिन्दुस्तान के हर कम्युनिटी के लोग इस जवान के अदीव और शायर हैं, इस जबान की गंगा-जयुनी तहजीव के कायल रहे हैं । श्राज भी हिन्दस्तान की श्राजादी के सिलसिले में लुफ्ने इन्क्लाब जिन्दाबाद का नारा इसी जबान का बह जाद है जो लोगों के सिरों पर चड़ कर बोलता है। बार-बार इस मसले को उठाया गया है। मगर हुकुमत इस तरफ कोई ध्यान नहीं देती। लेकिन श्रव वक्त श्रा गया है कि हुकुमत सच्चाई के साथ, हसदबीं के साथ, इस पर गौर करे। पहले जो वायदे किये गये हैं उन वायदों को फौरन पूरा करके उर्द की तरक्की और बहाली के लिए कदम उठाये।

†[سولانا عبدالله خان اعظمی:

"اتر پردیش": سیر وائس چرسین
صاحب اسوقت ملک میں مختلف
کمیٹیوں کے ذریعہ جن جن لوگوں
کے حقوق پامال ہوئے ہیں انکو بحال
کرانے کے لئے پارلیمنٹ کے اس فورم
سے اس منچ سے کوشش کی جارہی
ہے حیسا کہ جے۔ ہی۔ سی۔ کی
ہے حیسا کہ جے۔ ہی۔ سی۔ کی
تھی۔ میں اپنے اس خصوصی تذکرہ
تھی۔ میں اپنے اس خصوصی تذکرہ
کے ذریعہ آپکے توسط سے حکومت کا
کے ذریعہ آپکے توسط سے حکومت کا